



**RESERVE BANK OF INDIA
ESTATE DEPARTMENT
THIRUVANANTHAPURAM**

**NOTICE INVITING TENDER (NIT)
(Only through e-procurement)**

SCHEDULE OF TENDER (SOT)

Reserve Bank of India, Thiruvananthapuram (hereinafter referred to as 'the Bank' or 'RBI') invites e-tenders in two parts (Part I – Techno- commercial Bid & Part II – Price Bid) for Providing Services for day-to-day Operations and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012. The tendering would be done through the e-Tendering portal of MSTC Ltd (www.mstcecommerce.com/eprocn). All interested vendors /contractors must register themselves with MSTC Ltd through the above-mentioned website to participate in the tendering process. The contract will be initially valid from April 01, 2026, to March 31, 2027, and will be extended, for up to one year, as may be decided by the Bank, for maximum of two more years subject to satisfactory performance, and/ or other parameters as the Bank may decide. The Schedule of e-Tender is as follows:

a. e-Tender Name:	Annual Maintenance Contract for day-to-day Operations and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012.
b. e-Tender no:	RBI/Thiruvananthapuram Regional Office/Estate/22/25-26/ET/867
c. Mode of Tender	e-Procurement System (Part I – Techno-Commercial Bid and Part II - Price Bid through (www.mstcecommerce.com/eprocn)
d. Estimated cost of work	Approximately ₹9,50,000/- (Nine Lakh Fifty Thousand Only) per annum inclusive of all applicable taxes

e. Earnest Money Deposit (EMD)	<p>₹19,000/- (Rupees Nineteen Thousand only) in the form of <u>NEFT or BG</u> (as per Annexure D), in favour of Reserve Bank of India, Thiruvananthapuram to be delivered in physical form at Estate Department., Reserve Bank of India, Bakery Junction, Thiruvananthapuram – 695033 on or before 13:00 hrs on March 02, 2026.</p> <p>Details for NEFT for EMD Payment of ₹19,000/- Beneficiary Name: ESTATE<space>SEWAGE TREATMENT PLANT<space>Your Firm's Name Beneficiary Ac No: 8614038 IFSC: RBIS0THPA01 (5th & 10th digit is zero) Remarks: ESTATE SEWAGE TREATMENT PLANT</p> <p>Proof of remittance indicating transaction number and other details shall be uploaded on e-tender portal (MSTC) along with the e-tender documents.</p> <p>The firms registered as Micro and Small Enterprises (MSEs) having Udyam Registration Number (Udyog Aadhar Memorandum Number), are exempted from the requirement of submission of Earnest Money Deposit subject to submission of Udyam Certificate mentioning the Udyam Registration Number.</p>
f. Due date for submission of EMD	Up to 13:00 hrs. on March 02, 2026
g. Date of NIT/Tender available to parties to view in RBI website/MSTC Portal	January 19, 2026
h. Date of Pre-Bid meeting (Offline)	11:00 hrs. on February 16, 2026 in the Conference room, Estate Department, Second Floor, Reserve Bank of India, Bakery Junction, Thiruvananthapuram-695033
i. Date of start of e-Tender for submission of Techno-Commercial Bid and Price Bid in MSTC Portal (www.mstcecommerce.com/eprocn)	18:00 hrs. on February 18, 2026
j. Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	14:00 hrs. on March 02, 2026

k. Date & time of opening of Part-I (i.e. Techno-Commercial Bid)	15:00 hrs. on March 02, 2026
Date & Time of opening of Part- II (i.e. Price Bid)	Part II Price bid will be opened only for those bidder(s) whose Part I: Techno-commercial Bid is found acceptable by RBI, Thiruvananthapuram. The date of opening of Part II: Price bid will be intimated to the successful bidders through valid e-mail.
l. Transaction Fee	As applicable and charged by MSTC Ltd. Payment of Transaction fee through MSTC Gateway /NEFT / RTGS in favour of MSTC Limited or as advised by M/s. MSTC Ltd.
m. Validity of the tender	90 days from the date of opening of the PART- I of the Tender and further extension of validity under mutual agreement.

2. Vendors may note that path for new MSTC portal is www.mstcecommerce.com→ eProcurement → Common Portal → Vendor Login.

3. Applicants desirous of submitting the tender will have to satisfy the Bank by submitting documentary evidence in support of the requisite eligibility. Otherwise, the Bank reserves the right to reject their candidature. Under no circumstances will EMD-less tenders be accepted.

4. Bank is not obliged to accept tender of low value only. The Bank reserves the right to accept a tender in whole or in part thereof. The Bank also reserves the right to reject all tenders without assigning any reason.

5. Amendments / Corrigendum to be made in the tender, if issued in future, will be notified only in the RBI website and the MSTC website and will not be published in newspapers.

**General Manager (Officer-in-Charge)
(Kerala and Lakshadweep)**



भारतीय रिजर्व बैंक/ RESERVE BANK OF INDIA
संपदा विभाग/ ESTATE DEPARTMENT
तिरुवनंतपुरम/ THIRUVANANTHAPURAM - 695033

(Website: www.rbi.org.in)

(केवल ई-टेंडरिंग/e-Tendering only)

निविदा दस्तावेज़/Tender Document

रिजर्व बैंक ऑफ इंडिया स्टाफ क्वार्टर, थमलम, तिरुवनंतपुरम- 695 012 में स्थापित 56 के एलडी कॉम्पैक्ट सीवरेज ट्रीटमेंट प्लांट के दिन-प्रतिदिन के संचालन और विस्तृत रोकथाम रखरखाव के लिए वार्षिक रखरखाव करार

Annual Maintenance Contract for day-to-day Operations and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012.

निविदाकार का नाम/Name of the Tenderer: _____

पता/Address: _____

मोबाइल नं./Mobile no. _____

ई-मेल आईडी/E-mail ID _____

जमा करने की अंतिम तिथि/Due Date of Submission	March 02, 2026 (up to 14:00 hrs.)
निविदा की वैधता/Validity of Tender	निविदा के भाग 1 के खुलने की तिथि से 90 दिन और आपसी सहमति के तहत वैधता का आगे विस्तार/90 days from the date of opening of Part 1 of the tender and further extension of validity under mutual agreement
बोली-पूर्व बैठक (ऑफलाइन)/Pre-Bid Meeting (Offline)	11:00 hrs. on February 16, 2026

यह दस्तावेज़ भारतीय रिज़र्व बैंक (RBI) की संपत्ति है। RBI की लिखित अनुमति के बिना, इसे किसी भी इलेक्ट्रॉनिक या अन्य माध्यम पर कॉपी, वितरित या रिकॉर्ड नहीं किया जा सकता, सिवाय इसके कि RBI को उक्त उद्देश्य के लिए जवाब देने के उद्देश्य से ही ऐसा किया जाए। इस दस्तावेज़ की सामग्री का उपयोग, यहाँ तक कि अधिकृत कर्मियों/एजेंसियों द्वारा भी, यहाँ निर्दिष्ट उद्देश्य के अलावा किसी अन्य उद्देश्य के लिए, सख्त वर्जित है और कॉपीराइट उल्लंघन माना जाएगा और इस प्रकार, भारतीय कानून के तहत दंडनीय होगा।

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**RESERVE BANK OF INDIA ESTATE
DEPARTMENT
THIRUVANANTHAPURAM**

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4. Bank is not obliged to accept tender of low value only. The Bank reserves the right to accept a tender in whole or in part thereof. The Bank also reserves the right to reject all tenders without assigning any reason.
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**General Manager (Officer-in-Charge)
(Kerala and Lakshadweep)**



**Reserve Bank of India
Estate Department
Thiruvananthapuram**
(Website: www.rbi.org.in)

DISCLAIMER

Estate Department, Reserve Bank of India, Thiruvananthapuram has prepared this document to give background information on the Project to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believes it to be in order, neither Reserve Bank of India nor any of its authorities or agencies nor any of their respective officers, employees, agents or advisors give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so and they do not rely only on the information provided by RBI in submitting the Tender. The information is provided on the basis that it is non-binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

Reserve Bank of India reserves the right not to proceed with the Project or to change the configuration of the Project, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest thereof. Any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website and will not be published in the newspaper.

**Reserve Bank of India
Estate Department
Thiruvananthapuram**

e-Tender for Annual Maintenance contract for day-to-day Operations and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012.

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**RESERVE BANK OF INDIA
ESTATE DEPARTMENT
THIRUVANANTHAPURAM**

**E-TENDER FOR ANNUAL MAINTENANCE CONTRACT FOR DAY-
TO-DAY OPERATIONS AND COMPREHENSIVE MAINTENANCE
OF 56 KLD COMPACT SEWAGE TREATMENT PLANT INSTALLED
AT RESERVE BANK OF INDIA STAFF QUARTERS, THAMALAM,
THIRUVANANTHAPURAM-695 012**

**Part-I
TECHNICAL BID**

Due Date of Submission:	March 02, 2026 (up to 14:00 hrs)
Validity of Tender:	90 days from the date of opening of Part-I of the tender and further extension of validity under mutual agreement
Pre-Bid Meeting (offline):	11:00 hrs of February 16, 2026

SECTION I

Important instructions for E-procurement

This is an e-procurement event of RBI. The e- procurement Service Provider/Contractor is the MSTC Limited. You are requested to read and understand the Notice Inviting Tender and subsequent corrigenda if any, before submitting your online tender.

Process of e-Tender:

A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Technical Bid will be done over the internet. The vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC is not responsible for making such arrangement. (*Bids will not be recorded without Digital Signature*).

SPECIAL NOTE: The Techno-Commercial Bid and Price Bid must be submitted on-line through www.mstcecommerce.com/eprocn/ (Version 3)

- 1) Vendors are required to register themselves online with www.mstcecommerce.com/eprocn e-Procurement → PSU/Govt depts. → Select RBI Logo → Register as Vendor → Filling up details and creating own user id and password → Submit.
- 2) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form.

For further details, go to Download Guide / Video / Registration.

In case of any clarification, please contact MSTC/RBI, Thiruvananthapuram, before the scheduled time of e-Tender.

Contact person (RBI – During Office Hours Only):

Sr.	Name	E-mail ID	Contact No.
1)	Shri Haridas P. G., Assistant General Manager	pgharidas@rbi.org.in ; estatethiro@rbi.org.in	Ph: 0471 2783030
2)	Shri Prasad Chorage, Assistant Manager	prasadchorage@rbi.org.in ;	Ph: 0471 2783052
3)	Shri Sujith M U, Assistant	sujithmu@rbi.org.in ;	Ph: 0471 2783034

Contact person (MSTC Ltd) (During Office Hours Only):

HO Central Help Desk: (For vendors)

Phone Number :07969066600

Email: helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails)

Availability: 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc.

Contact Persons (MSTC Ltd – During Office Hours only):

Name	E-Mail ID	Landline No.	Mobile No.
Shri Ganesa Murthy	bmtvcmstc@mstcindia.in	0471-2326686	09176616410
Shri Santosh Rajendran	skrajendran@mstcindia.co.in ; tvcopn@mstcindia.in	0471-2326686	08884600700

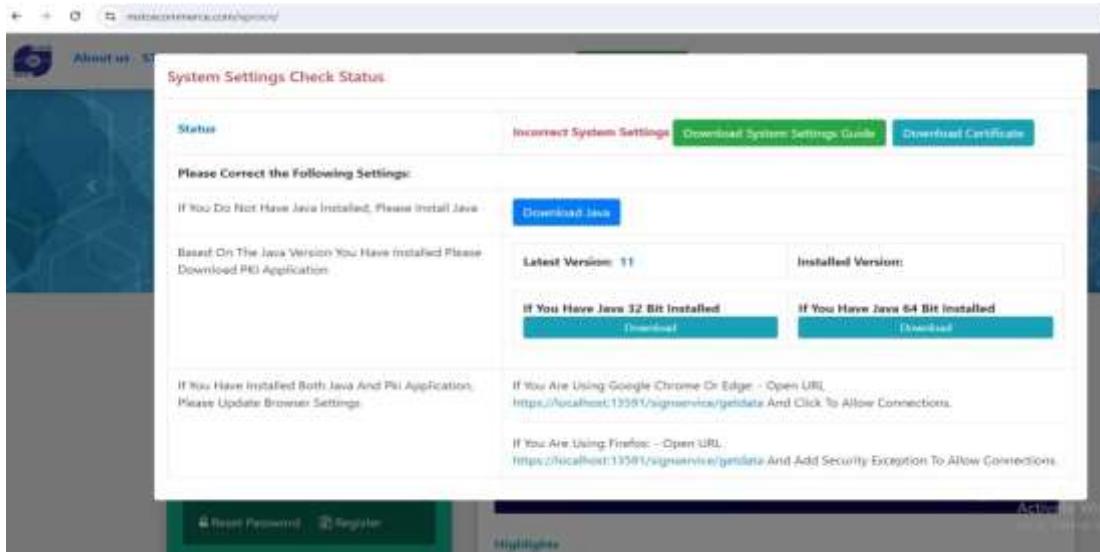
Kerala Branch Office details:

Address: 1st Floor, BSNL CTO Building, Opp Kerala State Secretariat, Mahathma Gandhi Rd, Statue, Thiruvananthapuram-695001	Mail ID: mstctvc@mstcindia.in	Contact: 0471-2326686
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Guide:

1) System Requirement:

For details, vendor may refer to the **DOWNLOAD SYSTEM SETTING GUIDE** available at www.mstcecommerce.com/eprocn/



2. Special Note towards Transaction fee: The vendors shall pay the transaction fee using “Transaction Fee Payment” Link against the specific tender in the “Bid Floor”/through the “Pay Transaction fee” in “Event catalog” through their login. Service Provider / Contractor / Vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, Service Provider / Contractor / Vendor shall generate a challan by filling up a form. Service Provider / Contractor / Vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Service Provider / Contractor / Vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized.

Transaction fee is non-refundable. A vendor will not have the access to online e- tender without payment of the transaction fee.

NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

3. Information about tenders / corrigenda shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).

4. E-tender cannot be accessed after the due date and time mentioned in NIT (Notice

inviting tender).

5. Bidding in E-tender:

Note: Vendors are instructed to use ***Upload Documents*** link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB.

Once documents are uploaded in the library, vendors can attach documents through ***Attach Document*** link against the particular e-Tender. Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents. For further assistance, please follow instructions of vendor guide.

- a) Bidders need to submit necessary EMD, E-Tender fees, if any and Transaction fee separately for the e-tender. Transaction fees if any are non-refundable.
- b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.

The bidders who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website www.mstcecommerce.com/eprocn/ → e-procurement → New Common Portal → Bid Floor Manager → live event → Selection of the live event → Transaction fee → Common terms → Attach Documents → Price Bid.

Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button.

- c) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the

Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid

NOTE: - After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- d) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- e) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- g) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter **SUPPLIER/CONTRACTOR**.
- h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same will not be accepted by the system.
- i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- j) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.
- k) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.

No deviation of the terms and conditions of the tender document is acceptable after opening of Part I of the tender. Submission of bid in the e-tender floor by any vendor confirms his acceptance of terms & conditions for the tender. Any order resulting from this

tender shall be governed by the terms and conditions mentioned therein. The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reasons thereof.

Vendors are requested to read the vendor guide and see the video in the page www.mstcecommerce.com/eprocn to familiarize them with the system before bidding.

Vendors are requested to quote rates without GST on 'Works Contract' and the total cost including GST shall be calculated by the system. No Change in quoted rates will be accepted.

Important Note

In the price bid due to number of words limitation, complete description could not be accommodated, and description given thereof is brief. Before quoting rates, all the contractors must read the complete details of each item given in the schedule of quantities and other specifications/terms and conditions given in this tender document. For execution and rate purpose, the details given in schedule of quantities in this tender document will be implemented.

SECTION – II

General Instructions regarding Technical and Price bids (To be read in relevance to e-Tendering process only)

1.1. PART- I (Technical bid)

Reserve Bank of India, Thiruvananthapuram invites e-Tenders in two parts from Companies/Firms/Agencies for providing day-to-day Operations and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012 at an estimated cost of ₹9,50,000/- per annum inclusive of GST.

1.2. Eligibility criteria for participating in the tender.

Company/Firm/Agency who fulfill the following pre-qualification criteria are eligible to apply.

Sl. No	Criteria	Requirement
1	Duration of past experience	Should have minimum 5 years of experience of executing similar works such as day to day operations and comprehensive maintenance of sewage treatment plants, ending last day of the month previous to the one in which applications are invited. Applicant should furnish their client list showing the details of work carried out by them during the last 5 years. The list shall include details such as name of the client, value of work executed, date of start and finish of work, etc. The applicant should submit documentary evidence in support of minimum experience of 5 years.
2	Minimum value of each completed work (qualifying)	Experience of having successfully completed similar works* during the last 5 years ending last day of the month previous to the one in which applications are invited should be either of the following: Three similar works* each costing not less than the amount equal to 40% (i.e., ₹3,80,000/- per annum) of the estimated cost or Two similar works* individually costing not less than the amount equal to 50% (i.e. ₹4,75,000/- per annum) of the estimated cost or One similar work* costing not less than the amount equal to 80% (i.e. ₹7,60,000/- per annum) of the estimated cost.
3	Yearly turnover	Should have annual turnover of amount equal to the estimated cost (₹9,50,000/-) during each of the last 3 financial years i.e., up to March 31, 2025. (Audited balance sheet duly certified by a Chartered Accountant or turn over certificate from a CA along with copies of ITRs shall be submitted)

4	Solvency Certificate	Should furnish solvency certificate issued by the applicant's banker, specifically for the purpose of the work for a minimum amount equal to the estimated cost (₹9,50,000/-)
5.	Service Set up	Full-fledged service setup should be available for the specified job at Kerala/ at nearby city/place, wherefrom required quality services can be regularly provided.

* Similar works means operation and maintenance of sewage treatment plants.

The contractors fulfilling the prescribed criteria should invariably furnish, the following information in writing and submit relevant documents to satisfy the Bank about their eligibility for participating in the tendering process along with the tender form.

Please refer to Para 1.4 of Section II.

1.3. Details of the company/firm/agency

- a) The full particulars of the Company/Firm/Agency, in detail, are required to be submitted. In case of a company, the certificate of registration, Memorandum and Articles of Association of the company and other relevant documents and particulars of all the directors and responsible officials are required to be submitted. In case of a partnership firm, the partnership deed, power of attorney, if any and particulars of all the partners constituting the firm; and in case of an Agency or Proprietorship, the particulars of the individual/individuals involved therein along with the name(s) and address(es) etc. are required to be submitted.
- b) Details of work experience as per the requirements in the pre-qualification criteria supported by work orders, documents, and certificates shall be submitted. The details along with documentary evidence of previous experience, if any, of carrying out works for the Reserve Bank of India at any other centre should also be given.
- c) Income Tax Assessment orders along with latest final order and credit worthiness certificate from the bankers with a copy of the specified accounts of the business of the Contractor for a period of last three financial years duly certified by a Chartered Accountant should be enclosed in proof of credit worthiness and turnover for the last three years.
- d) Written information about the names and addresses of the bankers with full details like names, present contact postal addresses, e-mail IDs, telephone (landline of executives and mobile Nos., etc. of the contact executives) i.e. the persons who can be contacted at the office of their bankers by the Bank, in case it is so needed, should be furnished.

1.4. Documents to be uploaded

- (i) Scanned copy of Original Documents to be uploaded online through 'mstcecommerce' portal in PDF format while submission of e-Tender (Each file size should not exceed 5 MB):

- a) Audited or CA certified statement of accounts for the last 3 accounting years.
- b) Income Tax Return filed with the Income Tax Department for the last three financial years.
- c) Applicable tax registration certificate, viz., PAN, GST, etc.
- d) Registration Certificate of the company/firm/agency issued by the relevant authority.
- e) E.P.F. Registration Certificate and E.S.I. Registration Certificate.
- f) Solvency Certificate issued by the tenderer's bankers specifically for this work for an amount equivalent to the estimated cost, for indicating financial soundness of the tenderer.
- g) Copy of license issued by the Regional Labour Commissioner (Central), Office of the Regional Labour Commissioner (Central), Ministry of Labour and Employment, Government of India.
- h) MSME registration Certificate for MSME firm.
- i) The client-wise names of work(s), year(s) of works execution of work (s), awarded and actual cost(s) of executed work(s), names and full contact details of the officers/authorities/ departments under whom the work(s) was/were executed should be furnished. Client Report has to be submitted in prescribed format (Annex A.pdf).
- j) All documents related to work experience supported by Work Orders, completion certificates and other details. (Refer 1.3 (b) above)
- k) Power of Attorney/Authorisation with the seal of the company/firm/agency in the name of the persons signing the tender documents.
- l) Any other technical information the tenderer wishes to furnish.
- m) Bank Account details of the company/firm/agency in the prescribed format (Annex B)
- n) EMD payment details through NEFT (Annex C)
- o) The tenderer shall have to submit an Undertaking declaring that they have not been convicted in any Court of Law or suspended / blacklisted by any organization on any ground. The tenderer shall also provide details of any civil suit pending in any of the works executed in this regard.
- p) Concealment of facts/ information and subsequent detections thereof of the same/ submission of incorrect information/ forged documents may lead to annulment of the contract / rejection of the bid forthwith.

1.5. Applicants intending to apply will have to satisfy the Bank by furnishing documentary evidence in support of their possessing required eligibility and in the event of their failure to do so, the Bank reserves the right to reject their candidature.

1.6. Intending tenderer has to deposit EMD (2% of the estimated cost) of ₹19,000/- (Rupees

Nineteen Thousand only) in the form of EMD which shall be deposited through NEFT in favour of ESTATEIFMS<space>Your company/agency/firm name in the A/c No.: 8614038 & IFSC: RBIS0THPA01 on or before the date given in NIT.

1.7. The tenders not accompanied by the Earnest Money Deposit as prescribed in the tender, shall be treated as non-bonafide tender and shall not be considered for acceptance under any circumstances. The firms registered as Micro and Small Enterprises (MSEs) having Udyam Registration Number (Udyog Aadhar Memorandum Number), are exempted from the requirement of submission of Earnest Money Deposit subject to submission of Udyam Certificate mentioning the Udyam Registration Number.

1.8. Under any circumstances, interest will not be paid on EMD.

1.9. EMD shall be forfeited if the bidder withdraws his bid during the period of tender validity or fails to execute the contract or award of work.

1.10. The EMD of the successful bidder shall be kept Security Deposit till the currency of the contract, the Bank shall not pay any interest. EMD of the unsuccessful bidders will be returned of the award of the contract without any interest. EMD shall be forfeited if the bidder withdraws his bid during the validity of tender.

1.11. The successful bidder will be required to execute an agreement incorporating all the terms and conditions of the contract within a period of two weeks from the date of issue of Letter of Award or the date of commencement of work, whichever is earlier. If the successful bidder fails to sign the formal agreement within the stipulated period or fails to commence the work on the due date, the letter awarding the work shall be treated as cancelled and the EMD deposited shall be forfeited. Further, the Bank reserves the right to debar such persons / agencies / companies from participating in any tenders or undertaking any work in the Bank for a period of three years. However, before doing so, the Bank may give such bidders a seven days' notice to show cause (SCN) and consider any reply submitted to the SCN before finally deciding on debarring the person / agency / company. The decision of General Manager (Officer-in-Charge) (Kerala and Lakshadweep) shall be final in this regard.

1.12. The bidder shall submit all relevant documents, reports and other particulars which are to be submitted along with the tender within the due date of submission of tender. However, the Bank reserves the right to ask for clarifications, certificates, reports or any other relevant information from any or all bidders, which shall form part of the eligibility criteria, even after the due date of submission of tender. The bidder shall submit the same within the timeframe specified by the Bank without which the Bank will be constrained to consider the bidder as ineligible.

1.13. Before submitting the tender, the bidder may go through the general terms and conditions, scope of work and all other instructions on which the work will be awarded by the Bank and required to be executed by the successful bidder. The bidders may satisfy themselves as to the specified eligibility and other criteria. It may also be noted that the general terms and conditions are indicative in nature and the same shall not restrain the Bank from imposing or requiring the tenderer to agree upon such further or other terms and conditions, or to alter, modify or omit those terms and conditions, as are considered necessary for the due and proper execution of

the work being awarded under this tender.

2. PART- II (Price Bid)

Part - II of the tender will contain no conditions but only the Price Bid of the tenderer and shall be opened online after due fulfilment of condition as per Part-I tender. Change of terms and conditions and technical deviations, if any, found in Part II of the tender will not be taken into account and will be treated as null and void.

I. FIXED COMPONENT:

A) Minimum wages of Plant Operator deployed for day-to-day Operation and Maintenance of Sewage Treatment Plant (including the holidays) (includes minimum wages + variable DA), EPF @13%, ESI and minimum bonus at 8.33%) as per the eligibility criteria fixed by GOI.

II. VARIABLE COMPONENT:

a) Additional wages, if any the contractor intends to pay to the Highly Skilled Technician to be deployed for day to-day operations over and above the Minimum Wages, etc. as applicable, providing required types and quantities of cleaning materials, tools, consumables, safety accessories, personal hygiene materials, personal protective equipment's (PPEs) / accessories etc., obtaining and submitting Workmen Compensation Policy, all risk policy including third party liability, uniform, overhead charges, incidental charges, etc.

b) Cost of spare parts and consumables: Cost of spares and consumables means cost towards supply of spare parts, if any repairs to be taken up, supply of basic consumables required in the operation such as, chemicals, chlorine, alum, jaggery, waste, calico cloth, grease, petroleum jelly, insulation tape etc., machinery, tools, cost towards lifting of debris, & all other incidental costs etc. All these spares and consumables must be put to use only after obtaining written approval from the Bank's authorized officials. Usage of any of these consumables from older sites of the bidders is strictly prohibited and if the successful bidders are found to be doing so at a later stage, the Bank may forfeit the Security deposit, take penal action and/or terminate the contract by giving a notice of 07 days.

c) Testing of treated water quality from NABL/ PCB approved laboratory, to ensure that treated water is as per standard parameter of relevant IS Code/guidelines on a quarterly basis.

2.1. The quote offered by the Contractor in the Price bid shall be firm and final and the Bank will not entertain the Contractor's claim for revision of rates during the currency of contract except when changes in two components of minimum rates of wages only viz. the Basic rates and Variable Dearness Allowance (VDA), as announced by the Government of India under the Minimum Wages Act. The amount of such hike in monthly contract amount, in proportion to the monthly duties, will be restricted only to the increase in Basic rates and Variable Dearness Allowance (VDA) and any other components which form part of wages or allowance which are statutory in nature viz. EPF, ESI, Bonus etc. which are dependent on the Basic rates and/or Variable Dearness Allowance (VDA) will not be considered by the Bank for the revision in monthly contract amount. The Contractor shall keep in mind the possible escalation of these statutory components other than Basic rates plus VDA and offer their best rates in such a way as to accommodate these incremental costs under the Price Bid. The decision of the Bank in the matter

will be final.

2.2. All statutory deductions, as applicable shall be made from the bills submitted by the company/agency/firm. The Price Bid shall, therefore, be all inclusive. Statutory deductions viz. EPF, ESI etc. included in the fixed component will be paid only on production of documentary evidence.

2.3. The tenders of bidders who resort to irrational underquoting, whether intentionally or erroneously, of any components of price bid shall be liable for disqualification and such bidders even though offering the lowest among the eligible quotes, will not be considered for the selection as successful bidder among the eligible bidders. The Bank may seek their rate analysis / breakup and comments within a time frame specified by the Bank. However, the overall contract amount, if found insufficient even to pay for the minimum wages for the employee category and associated statutory components shall be summarily rejected and such bidders even though offering the lowest among the eligible quotes will not be considered for the selection as successful bidder among the eligible bidders. The decision of the Bank regarding such disqualification are binding on the bidders and shall be final.

2.4. Price Bids shall be inclusive of the cost of the uniform, shoes, identity cards and protective gear provided by the company/agency/firm to the personnel deployed.

2.5. Price Bid should contain only the price filled in Indian Rupees in figures and words and any condition will make it liable for rejection.

2.6. The Price Bid shall be completed in all respects by an authorized representative of the bidder.

3. Opening of Tender

As per the procedures laid down in Section – I hereto for opening of tender.

3.1. **Validity of Tender:** The Tender along with the prices shall remain valid initially for a period of 90 days from the date of opening of Part-I, which may be further extended by mutual agreement in writing by the Tenderer and the Bank and the Tenderer shall not cancel or withdraw the tender during this period or change the quoted rates.

3.2. The tender documents which do not comply with the conditions prescribed in the tender form will be summarily rejected.

3.3. Conditional bids will also be summarily rejected.

3.4. The Part-II (Price Bid) of only those tenderers who qualify in the Technical Bid (Part-I) will be opened on a subsequent date, for which the intimation would be given to the qualified tenderers.

3.5. The Bank is not bound to accept the lowest tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without

assigning any reason thereof.

Note: All the tenderers may please note that any amendments / corrigendum to the tender, if issued in future, will be notified on the official website of RBI and MSTC e-commerce website only, as given above, and will not be published in newspapers.

SECTION – III

Form of Tender

To,
The General Manager
(Officer-in-Charge)
for Kerala and Lakshadweep
Reserve Bank of
India Bakery
Junction
Thiruvananthapuram -695033

Place:

Date:

Sir/Madam,

We have carefully examined the specifications, scope of work and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having visited and examined the site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender. We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in Part II of the tender and in accordance in all respects with specifications and instructions in writing referred to in articles of agreement, general instructions to the tenderers and special conditions, conditions hereinbefore referred to, specifications, schedule of quantities and with such materials as are provided for, by and in all other respects, in accordance with such conditions so far as they may be applicable.

Memorandum

(a)	Description of works	AMC for day-to-day Operations and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012. Note: Kindly refer to Section VIII for the detailed scope of work.
(b)	Estimated cost of work	₹9,50,000/- per annum (inclusive of all taxes)
(c)	Mode of payment of EMD	As per Clause 1.6 of Section II (General Instructions regarding Technical and Price bids)

(d)	Earnest Money Deposit	₹19,000/- (Rupees Nineteen Thousand only) (2 % of the total estimated cost of work). The firms registered as Micro and Small Enterprises (MSEs) having Udyam Registration Number (Udyog Aadhar Memorandum Number), are exempted from the requirement of submission of Earnest Money Deposit subject to submission of Udyam Certificate mentioning the Udyam Registration Number.
(e)	Validity of contract	One year (to be renewed for a maximum period of two years as per the terms and conditions mentioned in the Articles of Agreement and based on satisfactory performance)

2. We undertake to deposit a sum of ₹19,000/- (Rupees Nineteen Thousand only) as Earnest Money with the Reserve Bank of India by NEFT / Bank Guarantee by a scheduled bank drawn in favour of the Reserve Bank of India, Thiruvananthapuram.

3. We also agree that our tender will remain valid for acceptance by the Bank for 90 days from the date of opening of Part I of the tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing.

4. I / We also agree to not make any modification in its terms and conditions during the validity period or any other extended period as agreed mutually. We also agree to keep the EMD towards Security Deposit, valid for the entire period of validity of tender or to keep security deposit with RBI for the entire validity of tender/ contract period.

5. Should this tender be accepted, I/we hereby agree to abide by and fulfil all the terms and conditions of the Tender so far as they may be applicable and in default thereof, to forfeit and pay to Reserve Bank of India such sums of money as are stipulated in the conditions contained in the tender together with the written acceptance of the Contract.

6. I/We understand that Reserve Bank of India reserve the right to accept or reject the lowest bid and any or all of the tender either in whole or in part without assigning any reason thereof. I / We have deposited a sum of ₹ 19,000/- as Earnest money with Reserve Bank of India, which amount is not to bear any interest. Should we fail to execute the contract when called upon to do so, we do hereby agree that the sum shall be forfeited by Reserve Bank of India.

7. The tender is submitted in two parts. Part I contains all commercial terms and conditions and technical particulars and Part II contains only the price bid in the Bank's proforma.

The names of partners of our firm/ company are:

Name of the partner/ director of the firm authorized to sign Or/	
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Name of person having power of Attorney to sign the Contract (certified true copy of the Power of Attorney should be attached)	
--	--

Yours faithfully,

Signature of Contractor

Date:

Witnesses:

(1) _____

(Signature)

(2) _____

(Signature)

Name:

Name:

Address:

Address:

Date:

Date:

SECTION IV

Articles of Agreement

यह करार त्रिवेंद्रम में दिनांक _____, 2026 को भारतीय रिजर्व बैंक, जो भारतीय रिजर्व बैंक अधिनियम, 1934 के तहत स्थापित एक निगम निकाय है, जिसका केंद्रीय कार्यालय मुंबई में है, और त्रिवेंद्रम में एक कार्यालय है, द्वारा अधिकृत अधिकारी महाप्रबंधक (प्रभारी अधिकारी), भारतीय रिजर्व बैंक, बेकरी जंक्शन, त्रिवेंद्रम-695033 (जिसे आगे "नियोक्ता"/"बैंक" कहा जाएगा) के एक पक्ष और (स्वामित्व/साझेदारी फर्म/कंपनी/एजेंसी), कंपनियों के अधिनियम के प्रावधानों के तहत स्थापित (यदि कम्पनी है) और जिसका पंजीकृत कार्यालय (जिसे आगे "कॉन्टैक्टर" कहा जाएगा) है, द्वारा श्री के माध्यम से जो अपनी निदेशक मंडल द्वारा इस करार में प्रवेश करने के लिए अधिकृत है, के दूसरे पक्ष के बीच निष्पादित किया गया है।

This AGREEMENT is made at Thiruvananthapuram on this day of _____, 2026 between Reserve Bank of India, a statutory body established under the Reserve Bank of India Act, 1934, having its Central Office at Mumbai, and one of its Offices at Thiruvananthapuram, represented by its authorized officer General Manager (Officer-in-Charge), Reserve Bank of India, Bakery Junction, Thiruvananthapuram-695033 (hereinafter called "the **Employer**"/ "the **Bank**" on the one part and (proprietorship/partnership firm/Company/Agency), incorporated under the provisions of the Companies Act (in case of a Company) and having its registered office at (hereinafter called "the **Contractor**") represented by Shri who is authorized to enter this agreement by its Board of Directors on the other part.

और जबकि नियोक्ता का इरादा ठेकेदार से भारतीय रिजर्व बैंक के स्टाफ कार्टर्स, थमलम, तिरुवनंतपुरम-695 012 में स्थापित 56 KLD कॉम्पैक्ट सीवरेज ट्रीटमेंट प्लांट का दिन-प्रतिदिन का संचालन और पूर्ण निवारक रखरखाव करवाना है।

AND WHEREAS the Employer has the intention of engaging the Contractor to provide AMC for day-to-day Operation and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012.

और जहां ठेकेदार ने उन शर्तों के अनुसार कार्य करने के लिए सहमति व्यक्त की है जो यहां निर्धारित की गई हैं और विशेष शर्तों और करार की शर्तों में निर्धारित की गई हैं और बाद में आपसी सहमति से किए गए परिवर्धनों/कमी से स्पष्ट रूप से और निहित रूप से सहमति के अनुसार, और वार्षिक रखरखाव करार (एएमसी) की स्वाभाविकता से, जिन सभी को यहां सामूहिक रूप से "शर्ते" कहा जाता है, उन कार्यों को करने के लिए जिनका वर्णन एएमसी दर पर किया गया है, जो इस करार के तहत देय होगा (जिसे यहां एएमसी करार राशि कहा गया है)।

AND WHEREAS the Contractor has agreed to execute upon and subject to the conditions set forth in the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in Conditions of Contract and as amplified /curtailed by subsequent additions/deletions mutually agreed upon, originally agreed both expressly and impliedly and also naturally flowing out of the nature of Annual Maintenance Contract (AMC) (all of

which are collectively hereinafter referred to as the said "Conditions") the works described in the said scope of work at the AMC rate as shall become payable thereunder (hereunder referred to as the said AMC contract amount).

A. अब इस पर निम्नलिखित सहमती व्यक्त की जाती है:

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. यह करार 01 अप्रैल, 2026 से प्रभावी होगा और 31 मार्च, 2027 तक लागू रहेगा और यह दोनों पक्षों की आपसी सहमति के अधीन प्रति वर्ष, दो और वर्षों के लिए बढ़ाया जा सकता है, बशर्ते कि ठेकेदार द्वारा संतोषजनक सेवाएँ प्रदान की जाएं और जब तक इसे नीचे वर्णित शर्तों के अनुसार पहले समाप्त नहीं किया जाता। इस संबंध में बैंक का निर्णय अंतिम होगा।

This agreement will come into effect from April 01, 2026 and will remain in force up to March 31, 2027 and is annually extendable up to two more years, subject to mutual consent of both parties, on satisfactory services being rendered by the Contractor and unless it is terminated earlier as per the terms hereinafter contained. The decision of the Bank in this regard will be final.

2. उक्त वार्षिक रखरखाव करार की राशि के विचार में जो कि उक्त शर्तों/ वार्षिक रखरखाव करार पुरस्कार पत्र में उल्लिखित तरीके से अदा की जानी है, ठेकेदार उन शर्तों के अधीन उक्त कार्य क्षेत्र में वर्णित कार्य को पूरा और निष्पादित करेगा।

In consideration of the said AMC contract amount to be paid in the manner set forth in the said conditions/AMC Award Letter, the Contractor shall upon and subject to the said conditions execute and complete the work described in the said scope of work.

3. बैंक ठेकेदार को निर्धारित शर्तों में निर्दिष्ट समयों और तरीके से संविदा की राशि का भुगतान करेगा।
The Bank shall pay the Contractor the said contract amount at the times and in the manner specified in the said conditions.

4. बैंक सोत पर कर (TDS) की कटौती उचित दर पर आय कर विभाग और जीएसटी विभाग के समय-समय पर जारी किए गए दिशानिर्देशों के अनुसार करेगा, और किसी अन्य अधिनियम के अंतर्गत होने वाली अन्य कटौतियों के लिए भी, और संबंधित अधिनियम में निर्दिष्ट तरीके से समय सीमा के भीतर उचित प्रमाणपत्र प्रस्तुत करने की जिम्मेदारी ठेकेदार पर होगी, इससे पहले कि बैंक द्वारा उस कर और अन्य कटौती की जा रही हो। बैंक की ओर से अधिकृत प्राधिकारी उप महाप्रबंधक/सहायक महाप्रबंधक, संपादित विभाग, तिरुवनंतपुरम है।

The Bank shall deduct Tax at Source (TDS) at the appropriate rate as per extant guidelines of the Income Tax department and GST department, provided from time to time and such other deduction under any other statute and the onus of producing appropriate certificate for non-deduction as provided in the relevant statute by way of intimation within the time limit and before such tax and other such deduction is being made by the Bank shall be on the Contractor. The Deputy General Manager/Assistant General Manager, Estate Department, Thiruvananthapuram is the Authority authorized

on behalf of the Bank.

5. वार्षिक रखरखाव करार प्रदान पत्र, करार और यहाँ उल्लिखित दस्तावेज़ करार का आधार निर्माण करेंगे।

The AMC award letter, agreement and document mentioned herein shall form the basis Contract.

6. करार का नवीनीकरण समान शर्तों और परिस्थितियों पर होगा। निविदा दस्तावेज़ में निहित शर्तों और परिस्थितियाँ तथा जारी किया गया कोई भी स्पष्टीकरण (सुधार) इस समझौते का हिस्सा माना जाएगा और पक्षों पर बाध्यकारी होगा। वार्षिक रखरखाव करार नवीनीकरण के दौरान, वार्षिक रखरखाव करार राशि में अधिकतम अनुमत वृद्धि उपभोक्ता मूल्य सूचकांक में वृद्धि के आधार पर होगी, जैसा कि बैंक द्वारा निर्धारित किया गया है।

The renewal of the contract shall be on the same terms and conditions. The terms and conditions contained in the tender document and any clarifications (corrigenda) issued shall be treated as part and parcel of this agreement and shall be binding on the parties. During the annual renewal of the AMC, the maximum permissible increase in AMC amount will be based on increase in Consumer Price Index as decided by the Bank.

7. करार को अधिकतम दो वर्षों के लिए उसी शर्तों और नियमों पर आगे नवीनीकरण के लिए विचार में लिया जा सकता है, बशर्ते कि बैंक ठेकेदार की सेवाओं को संतोषजनक पाए और यदि बैंक ऐसा चाहता है। नवीनीकरण के दौरान, जब भी न्यूनतम वेतन अधिनियम 1948 के प्रावधान के तहत मुख्य आयुक्त (केंद्र सरकार) द्वारा अधिसूचना जारी की जाती है, तो कर्मचारियों की तैनाती के लिए वृद्धि दी जाएगी।

The contract could be considered for further renewal for a maximum of two years on the same terms and conditions, provided the Bank finds the services of the Contractor satisfactory and if the Bank desires so. Also, during renewal, escalation/increase will be given for deployment of workers whenever the notification issued by Chief Commissioner (Central Government) under the provision of Minimum Wages Act 1948.

8. ₹ _____ (रुपये _____ केवल) की सहमति शुल्क में कार्य की परिधि और करार की शर्तों के अनुसार सेवा के प्रभावी प्रदर्शन के लिए उपयोग की गई मानव शक्ति और सामग्री दोनों शामिल होंगे और यह ठेकेदार द्वारा बिल/इनवॉइस प्रस्तुत करने के अधीन महीने के आधार पर देय होंगे। इसके लिए भुगतान तभी किया जाएगा जब इसे बैंक के अधिकारियों द्वारा इस प्रभाव में सही तरीके से प्रमाणित किया गया हो कि सेवाएं संतोषजनक रूप से प्रदान की गई हैं, वैधानिक कटौतियों के अधीन।

The agreed charges of ₹ _____ (Rupees _____ only) will be inclusive of both manpower and materials used for efficient rendering of service as per the scope of work and terms and conditions of the contract and shall be payable on monthly basis subject to submission of bill/invoice by the Contractor. The payment thereon will be made after the same is duly certified by the Bank's officials to the effect that the services have been provided satisfactorily, subject to statutory deductions.

9. उपरोक्त शुल्क निश्चित हैं और श्रम की स्थितियों, विनिमय परिवर्तनों या किसी अन्य स्थिति के अधीन नहीं हैं।

The above charges are firm and not subject to labour conditions, exchange variations or any other condition whatsoever.

10. उपरोक्त शुल्कों में जीएसटी, बीमा शुल्क, किसी अन्य कर और शुल्क या अन्य उपकर शामिल नहीं हैं, चाहे वह मौजूदा हो या भविष्य में केंद्रीय सरकार, राज्य सरकार या किसी स्थानीय प्राधिकरण द्वारा लगाए गए हो।

The above charges exclude GST, Insurance charges, any other tax and duty or other levy, whether existing or levied in future by the Central Government or the State Government or any local authority.

11. ठेकेदार नियमित आधार पर कार्य के क्षेत्र और करार की शर्तों और नियमों के अनुसार सेवाएँ प्रदान करने के लिए जिम्मेदार होगा।

The Contractor shall be responsible for providing services on regular basis as per the scope of work and terms and conditions of the contract.

12. भारतीय रिजर्व बैंक कार्यों की देखरेख और प्रशासन का प्रबंधन करेगा जिसमें बैंक के कर्मचारियों के माध्यम से बिलों का प्रमाणन, भुगतान करना और करार की विभिन्न शर्तों, स्थितियों और प्रावधानों का कार्यान्वयन, कार्य का निष्पादन, कार्य की गुणवत्ता, सामग्री की गुणवत्ता, करार की प्रगति और पूर्णता शामिल है।

The Reserve Bank of India will administer and arrange for supervision of works through the Bank's staff including certification of bills, making payments and implementation of various terms, conditions and stipulations of the contract, execution of the work, quality of work, quality of materials, progress and completion of the contract.

B. ठेकेदार द्वारा प्रदान की जाने वाली सेवाएँ **SERVICES TO BE RENDERED BY THE CONTRACTOR**

1. उक्त शर्तें और इसके साथ संलग्न पत्राचार इस करार का हिस्सा माना जाएगा और इस करार में शामिल पक्षों को संबंधित रूप से उन शर्तों और पत्राचारों का पालन करना पड़ेगा और उन शर्तों और पत्राचारों के अनुसार अपनी ओर से करार को पूरा करना होगा।

The said conditions and the correspondence attached hereto shall be read and construed as forming part of this Agreement and the parties hereto shall respectively abide by, submit themselves to the said conditions and the correspondence and perform the agreements on their part respectively as per the said conditions and the correspondence contained therein.

2. यह संविदा एक निश्चित संपूर्ण राशि की संविदा है, जो अनुच्छेद VIII में विस्तृत कार्य सीमा के अनुसार कार्य करने के लिए है, जिसे संविदा (भाग II) की वित्तीय बोली में शामिल किया गया है।

This Contract is a fixed lump sum contract, to carry out the work according to the scope of work detailed in **Section VIII**, at the rates contained in the Price Bid of the Tender (Part II).

3. ठेकेदार मुख्य कार्यालय भवन और उसके अधिकारियों और कर्मचारी निवासों में नियुक्त सभी कर्मचारियों की एक पूरा और अद्यतन सूची प्रदान करेगा।

The Contractor shall provide a complete and updated list of the personnel deployed in the Reserve Bank of India Staff Quarters, Thamalam.

4. करार प्रदान के 20 दिनों के भीतर, ठेकेदार को ऊँटी पर लगाने से पहले, सभी कर्मियों के नाम, उम्र और स्थायी पते से संबंधित विवरण, साथ में एक पासपोर्ट आकार की तस्वीर प्रस्तुत करनी होगी।

Within 20 days of award of contract, the Contractor has to furnish details of all its personnel relating to name, age and permanent address, along with a passport size photograph before engaging them for duty.

5. ठेकेदार यह सुनिश्चित करेगा कि प्रशिक्षित और सक्षम व्यक्तियों को तैनात किया जाए, जो शारीरिक रूप से स्वस्थ हों और जो किसी भी पुरानी या संक्रामक बीमारियों से ग्रस्त न हों जो उनके कार्य को प्रभावी ढंग से करने की क्षमता को बाधित कर सकती हैं। ठेकेदार 18 वर्ष की आयु से कम किसी भी व्यक्ति को काम पर नहीं रखेगा।

The Contractor shall ensure that trained and competent persons are deployed, who are physically fit and that they are not suffering from any chronic or contagious diseases that may hamper their ability in carrying out the work efficiently. The contractor shall not employ any person below the age of 18 yrs.

6. ठेकेदार द्वारा सभी श्रमिक या कर्मचारी ठेकेदार के कर्मचारियों के रूप में माने जाएंगे और भारतीय रिजर्व बैंक ऐसे श्रमिकों/कर्मचारियों के संबंध में किसी भी प्रकार की जिम्मेदारी नहीं रखेगा।

All the workers or employees deployed by the contractor shall be considered as the employees of the Contractor and Reserve Bank of India shall not have any liability whatsoever in nature in regard to such workers/employees.

7. ठेकेदार इस करार के तहत बैंक द्वारा आवश्यक सेवाएँ देने के लिए नियोजित व्यक्तियों को वेतन, वैधानिक न्यूनतम मजदूरी और अन्य कानूनी बकाया के भुगतान के लिए जिम्मेदार और उत्तरदायी होगा।
The contractor shall be responsible and liable for payment of salaries, statutory minimum wages and other legal dues to the persons who are employed for the purpose of rendering the services required by the Bank under the agreement.

8. ठेकेदार यह सुनिश्चित करेगा कि उसके द्वारा नियोजित कर्मचारियों को वेतन/वेतन का भुगतान समय पर चेक या बैंक खाते में जमा करके किया जाए और वेतन/वेतन नियमित रूप से भुगतान किया जा रहा है यह सुनिश्चित करने के लिए, हर महीने नियोक्ता को प्रमाण पत्र और ऐसे भुगतान और कानूनी आवश्यकताओं जहाँ भी लागू हो, जैसे कि EPFO, ESIC आदि के लिए जमा दस्तावेज़ी प्रमाण प्रदान करना होगा, इसके अतिरिक्त, ठेकेदार हर महीने एक प्रमाण पत्र प्रदान करेगा कि विभिन्न श्रम कानूनों और संविदा श्रमिक (नियमन और उन्मूलन) अधिनियम, 1970 के तहत सभी दायित्वों का पालन किया जा रहा है। बैंक को ठेकेदार से वेतन/वेतन के भुगतान के विवरणों की सत्यता के लिए बैंक स्टेटमेंट मांगने का अधिकार होगा और ठेकेदार से श्रम कानूनों के विभिन्न प्रावधानों के अनुपालन को सुनिश्चित करने के लिए किसी भी अन्य दस्तावेज़ की मांग करने का अधिकार भी होगा।

The contractor shall ensure timely payment of wages/salary to the workers persons employed by him through cheque or by credit to bank account and a certificate to the effect that the salaries/wages are being paid regularly shall be furnished to the Employer

every month along with documentary proof of such payment and of statutory fulfilments i.e. deposit to EPFO, ESIC, etc wherever applicable. Further, the Contractor shall furnish a certificate every month to the effect that all the obligations under the various Labour Laws and the Contract Labour (Regulation and Abolition) Act, 1970, are complied with. The Bank will have the right to ask for bank statements from the contractor to verify the details of wages/salary paid by the Contractor and will also have the right to demand any other documents which are required to ascertain compliance by the contractor to various provisions of the Labour Laws.

9. ठेकेदार यह सुनिश्चित करेगा कि इस करार के तहत बैंक द्वारा आवश्यक सेवाओं को प्रदान करने के लिए काम पर रखे गए सभी व्यक्तियों का बीमा IRDAI द्वारा मान्यता प्राप्त बीमा कंपनी के साथ हो, जिसके लिए बैंक द्वारा कोई अतिरिक्त भुगतान नहीं किया जाएगा। ठेकेदार किसी भी व्यक्ति या जानवर या अन्य चीजों को हुए किसी भी चोट या नुकसान के लिए पूरी तरह से जिम्मेदार होगा जो बैंक में कार्य करार पूरा करने के कारण हो सकता है।

The Contractor shall ensure that all persons employed for the purpose of rendering the services required by the Bank under this agreement are insured with an IRDAI recognized insurance company, for which no extra payment will be made by the Bank. The Contractor shall be solely responsible for any injury or damage to any persons or animals or any other things arising due to deployment in the Bank for executing the work contract.

10. ठेकेदार यह सुनिश्चित करेगा कि सभी कर्मचारी, बैंक के परिसर में या इस करार के तहत अपने कार्यों को अंजाम देते समय, बैंक या उसके अधिकृत एजेंटों द्वारा निर्धारित स्वच्छता, शिष्टाचार, सुरक्षा, अच्छे व्यवहार और सामान्य अनुशासन के मानकों का पालन करें और बैंक एकमात्र निर्णायक होगा कि क्या ठेकेदार और/या उसके कर्मचारी ने उक्त मानकों का पालन किया है या नहीं। ठेकेदार अपने कर्मचारियों के अच्छे व्यवहार और आचरण के लिए जिम्मेदार होगा और यदि बैंक द्वारा किसी भी शिकायत की जाती है, तो ठेकेदार ऐसे कर्मचारियों को बैंक के परिसर में तैनात नहीं करेगा।

The Contractor shall ensure that all employees, while in the premises of the Bank or while carrying out their obligations under this agreement, observe the standards of cleanliness, decorum, safety, good behaviour and general discipline as laid down by the Bank or its authorized agents and the Bank shall be the sole judge as to whether or not the Contractor and/ or his employees have observed the same. The Contractor shall be responsible for the good behaviour and conduct of his employees and in case of any complaints by the Bank, the Contractor shall not employ such employees in the Bank's premises.

11. ठेकेदार को सभी कर्मचारियों के कार्य का व्यक्तिगत और विशेष रूप से पर्यवेक्षण करना होगा ताकि इस समझौते के तहत प्रदत्त सेवाएँ बैंक की सर्वोत्तम संतोषजनकता के अनुसार पूरी हो सकें।

The Contractor shall personally and exclusively supervise the work of all the employees so as to ensure that the services rendered under this agreement are carried out to the best satisfaction of the Bank.

12. ठेकेदार यह सुनिश्चित करेगा कि ठेकेदार के कोई भी कर्मचारी बैंक की संपत्ति में निर्दिष्ट समय सीमा के बाद नहीं प्रवेश करेंगे या नहीं रुकेंगे, जब तक बैंक की पूर्व स्वीकृति के साथ और ठेकेदार की जिम्मेदारियों को पूरा करने के लिए यह आवश्यक न हो।

The Contractor shall ensure that no employees of the Contractor will enter or remain on

the Bank's premises beyond the specified time limits unless and absolutely necessary and for fulfilling Contractor's obligations and with the prior approval of the Bank.

13. ठेकेदार बैंक या इसके परिसर या इसके किसी भाग या इसके किसी उपकरण या फिटिंग या बैंक की किसी संपत्ति को ठेकेदार या उसके कर्मचारियों या एजेंटों के किसी कार्य, चूक, कमी या लापरवाही के कारण होने वाले किसी भी नुकसान के लिए उत्तरदायी होगा।

The Contractor shall be liable for any damage caused to the Bank or its premises or any part thereof or to any fixtures or fittings thereof or any property of the Bank and therein by any act, omission, default or negligence of the Contractor or his employees or agents.

14. ठेकेदार बैंक को किसी भी दंड के लिए मुआवजा देने के लिए उत्तरदायी होगा जो ठेकेदार द्वारा करार के तहत ऊँटी करते समय नियमों के उल्लंघन के कारण बैंक पर लगाया गया हो।

The Contractor shall indemnify the Bank for any penalty levied on the Bank due to breach of regulations by the Contractor while performing the duties under the contract.

15. ठेकेदार व्यक्तियों, जानवरों या चीजों को होने वाली चोटों के लिए, और बैंक की संपत्ति के सभी संरचनात्मक और सजावटी नुकसान के लिए जिम्मेदार होगा, जिसमें बगीचे, लॉन, पेड़, पौधे आदि शामिल हैं, जो संचालन या उसके लापरवाही या किसी भी उसके श्रमिक/कर्मचारी या दोनों के कारण उत्पन्न हो सकते हैं, चाहे वह चोट या नुकसान लापरवाही, दुर्घटना या किसी अन्य कारण से हो, जो इस करार को लागू करने से किसी भी तरह जुड़ा हो। इस धारा को यह मानते हुए शामिल किया जाएगा कि इससे जुड़े भवनों को होने वाला कोई भी नुकसान, वाहे वह तुरंत जुड़े हों या अन्यथा, और सड़कों, गलियों, फुटपाथों, पुलों या रास्तों को होने वाला कोई भी नुकसान, साथ ही इस करार के विषय के रूप में भवनों और कार्यों को होने वाला सभी नुकसान भी शामिल है।

The contractor shall be responsible for injury to persons, animals or things, and for all structural and decorative damage to Bank's property including garden, lawns, trees, plants etc. which may arise from the operation or its neglect or any of his worker/employee or either, whether such injury or damage arises from carelessness, accident or any other cause whatever, in any way connected with the carrying out of this Contract. This Clause shall be held to include inter alia any damage to buildings, whether immediately adjacent or otherwise, and any damage to roads, streets, footpaths, bridges or ways as well as all damage caused to the buildings and works forming the subject of this Contract.

16. सभी और किसी भी खर्च के संबंध में जो किसी ऐसी चोट या संपत्ति को हुए नुकसान से उत्पन्न होता है जैसा ऊपर उल्लेखित है और किसी भी दावे के संबंध में जो किसी भी कानून या अन्यथा के तहत चोट या क्षति के संबंध में किया गया हो और किसी भी मुआवजे या क्षति के पुरस्कार के संबंध में जो ऐसे दावे के परिणामस्वरूप हो, ठेकेदार बैंक को क्षतिपूर्ति करेगा और आगे भी क्षतिपूर्ति करता रहेगा।

The contractor shall indemnify and keep indemnified the Bank in respect of all and any expenses arising from any such injury or damage to persons or property as aforesaid and also in respect of any claim made in respect of injury or damage under any Acts of any legislature or otherwise and also in respect of any award of compensation or damages consequent upon such claim.

17. ठेकेदार भारतीय रिजर्व बैंक की निम्नलिखित के खिलाफ क्षतिपूर्ति करेगा और आगे भी क्षतिपूर्ति करता रहेगा।

क) किसी तृतीय पक्ष द्वारा जीवन या संपत्ति को होने वाले हानि/क्षति की वजह से उत्पन्न कोई भी दावा जो कार्य के निष्पादन के दौरान हुआ हो।

ख) कार्य के निष्पादन के दौरान ठेकेदार द्वारा नियोजित श्रमिकों को होने वाली हानि/क्षति के संबंध में उत्पन्न कोई भी दावा।

ग) लागू PF/ श्रम कानूनों, ESI, विनियमों आदि के अनुपालन न होने के कारण उत्पन्न कोई भी दावा।

The Contractor shall indemnify and keep indemnified the Reserve Bank of India against:

- a) Any claim arising out of third-party loss/ damage to life or property caused by/during execution of the work.
- b) Any claim arising out of loss/ damage to the workmen engaged by the Contractor during execution of the work.
- c) Any claim due to non-compliance of applicable PF/ Labour laws, ESI, regulations etc.

18. ठेकेदार सभी कर्मचारियों या एजेंटों को पहचान पत्र प्रदान करेगा जो बैंक के परिसर में विषय कार्य करेंगे और सुनिश्चित करेगा कि सभी कर्मचारी और एजेंट बैंक के परिसर में काम करते समय हमेशा पहचान पत्र पहनें।

The Contractor shall supply identity cards to all employees or agents who shall be doing the subject job at the Bank's premises and ensure that all the employees and agents bear the identity card at all times while they are working in the Bank's premises.

19. ठेकेदार सहमत है और यह सुनिश्चित करता है कि वह अपने द्वारा नियुक्त/व्यवस्थित सभी व्यक्तियों को यह स्पष्ट करेगा कि वे ठेकेदार के कर्मचारी हैं और उनके पास नियोक्ता यानी बैंक के खिलाफ कोई दावा नहीं होगा, और बैंक ठेकेदार का निष्पादन करने या श्रम कानून और/या किसी अन्य विधान के तहत किसी अन्य कानूनी लाभ प्रदान करने के लिए मजदूरी, वेतन या किसी अन्य प्रकार का मुआवजा भुगतान करने के लिए जिम्मेदार नहीं होगा और ठेकेदार अपने कर्मचारियों को संबंधित कानून/नियम/सेवा शर्तों के तहत उपलब्ध सभी सुविधाओं को प्रदान करने के लिए पूरी तरह से जिम्मेदार होगा।

The Contractor agrees and undertakes that they will make it clear to all persons employed/engaged by them to perform the obligations under this agreement, that they are employees of the Contractor and that they shall have no claim against the Employer i.e. the Bank, and the Bank shall not be liable to pay wages, salary or any other type of compensation to execute the contract or provide any other statutory benefits under the Labour Law and/or any other legislation and the Contractor shall be solely responsible for providing all such amenities to their employees admissible under the relevant Law/Rules/Service conditions.

20. ठेकेदार सहमत है कि वह सर्वोत्तम गुणवत्ता के सामग्री/ब्रण्ड्स का उपयोग करेगा, विशेष रूप से IGBC द्वारा अनुमोदित किसी भी ब्रांड का। बैंक को ठेकेदार द्वारा उपयोग की गई सामग्री की गुणवत्ता ऑडिट चेक करने का अधिकार है।

The Contractor agrees to utilize materials/brands which will be of the best quality preferably, any of the brand approved by IGBC. Bank reserves the right to conduct quality

audit checks of the materials used by the Contractor on a periodical basis.

21. ठेकेदार अपने कर्मचारियों और सामग्री तथा पूर्ण किए गए कार्य की सुरक्षा और संरक्षण के लिए अपने स्वयं के व्यवस्थाएँ करेगा जब तक कि इन्हें बैंक द्वारा नहीं लिया जाता।

The Contractor shall make his own arrangements for security and protection of his workers and materials and the completed work till the same are taken over by the Bank.

22. ठेकेदार को इस करार के अंतर्गत शामिल सेवाओं के लिए यदि कोई हो, तो केरल राज्य सरकार के कानून या केंद्रीय सरकार के कानून के तहत आवश्यक लाइसेंस प्राप्त करना होगा।

The Contractor shall obtain license, if any, required under the Kerala State Government Law or Central Government Law as applicable in case of the services covered under this contract.

23. ठेकेदार द्वारा तैनात सभी कर्मचारियों को यूनिफॉर्म और सुरक्षा उपकरण/ जूते आदि प्रदान किए जाएंगे। All staff deployed by the Contractor shall be provided uniform & safety gear/ footwear etc.

24. ठेकेदार को यह सुनिश्चित करना होगा कि बैंक के परिसर में काम करने वाले कर्मचारी अच्छी तरह से प्रशिक्षित हों ताकि वे अपनी झूटी के दौरान बैंक की आवासी कालोनी के अंदर किसी भी संदिग्ध वस्तु/गतिविधि को तुरंत बैंक के सुरक्षा स्टाफ को सूचित कर सकें। उन्हें यह भी प्रशिक्षित किया जाना चाहिए कि वे किसी भी टूटने, क्षति, रिसाव या ऐसी अन्य चीजों के बारे में जो वे संचालित कर रहे हैं, अपने पर्यवेक्षक, बैंक के देखभालकर्ता को तुरंत सूचित करें।

The Contractor should ensure that the workers deployed in the Bank's premises are well trained to ensure that they immediately report to the Bank's Security Staff any suspicious item/activity noticed by them inside the Bank's Residential Colon while attending to their duties. They should also be trained to immediately report to their supervisor, Banks caretaker about any breakage, damage, leakage or otherwise observed in any of the items/ areas being attended by them.

25. ठेकेदार को यह ध्यान रखना चाहिए कि बैंक के परिसर में धूम्रपान, शराब पीना, पान/तंबाकू चबाना सख्त निषिद्ध है और यह सुनिश्चित करना होगा कि बैंक के परिसर में काम कर रहे कर्मचारी इस नियम का पालन करें।

The Contractor should note that smoking, drinking alcohol, chewing pan/tobacco in the Bank's premises is strictly prohibited and ensure that the workers deployed in the Bank's premises abide by this rule strictly.

26. ठेकेदार बैंक के परिसर की सुरक्षा और सुरक्षा से संबंधित सभी प्रक्रियाओं/ मानकों का पालन करेगा। The Contractor shall abide by all procedures/norms related to safety and security of the Bank's premises.

27. ठेकेदार को बैंक परिसर में तैनात सभी कर्मचारियों को करार की समाप्ति/समाप्ति पर तुरंत हटा देना होगा और सुनिश्चित करना होगा कि ऐसे लोग बैंक की परिसर में किसी भी प्रकार की रुकावट/बाधा/समस्या नहीं पैदा करें।

The Contractor shall remove all workers deployed by them in the Bank's premises immediately on termination/expiry of the contract and ensure that such persons shall not

create any disruption/ hindrance/ problem of any nature in the Bank's premises.

28. ठेकेदार बैंक के अनुरोध पर तुरंत किसी भी व्यक्ति को कार्य से हटा देगा, जिसे बैंक की राय में अयोग्य या अनुचित व्यवहार करने वाला माना जाता है और ऐसे व्यक्ति/व्यक्तियों को बैंक की अनुमति के बिना फिर से काम में नहीं लगाया जाएगा। यदि कोई व्यक्ति खराब काम, गलत बर्ताव, बैंक के निर्देशों की अवहेलना आदि करते हुए पाया जाता है, तो एजेंसी ऐसे व्यक्ति/व्यक्तियों को बैंक द्वारा निर्दिष्ट अनुसार कार्य से हटा देगी।

The contractor shall on the request of the Bank, immediately dismiss from the work, any person employed thereon by it who may, in the opinion of the Bank, is incompetent or has misconducted himself/herself and such person/s shall not be again employed on the works, without the permission of the Bank. In case any person is found giving poor workmanship, misbehavior, disobeying instruction of the Bank, etc., the agency will replace such person(s) from the work as directed by the Bank

29. ठेकेदार और उसके कर्मचारी सहायक प्रबंधक (पी एंड एस ई तकनीकी अधिकारी /देखभालकर्ता/सहायक देखभालकर्ता या बैंक द्वारा इस उद्देश्य के लिए नियुक्त किसी अन्य व्यक्ति की सामान्य देखरेख और नियंत्रण में रहेगा और परिसर में दिन-प्रतिदिन के काम के लिए आवश्यक निर्देश उनसे प्राप्त करेगा। The Contractor and his staff shall be under the general supervision and control of the Technical Officer / Caretaker /Assistant Caretaker or any other personnel deputed for the purpose by the Bank and shall obtain necessary instructions from them for the day-to-day work in the premises.

30. ठेकेदार यह सुनिश्चित करेगा कि उसके श्रमिक बैंक के किसी भी परिसर में सेवा करते समय हमेशा पूर्ण वर्द्ध में हों। ठेकेदार यह सुनिश्चित करेगा कि श्रमिक हमेशा साफ वर्द्ध पहने हों और कोई भी पुरानी/फटी वर्द्ध तुरंत नए से बदली जाए।

The contractor shall ensure that its workers are in complete uniform at all times while rendering services at any of the Bank's premises. The contractor shall ensure the workers are wearing clean uniforms at all times and any worn out/ torn uniform should be replaced with new one immediately.

31. ठेकेदार यह सुनिश्चित करेगा कि रिज़र्व बैंक स्टाफ क्वार्टर्स, थमलम के में तैनात सभी स्टाफ तैनाती की तारीख से 45 दिनों के भीतर पुलिस सत्यापन रिपोर्ट प्रस्तुत करें।

The Contractor shall ensure that all staff deployed in the Reserve Bank of India Staff Quarters, Thamalam shall submit the Police Verification Report within 45 days from the date of deployment.

32. ठेकेदार को दैनिक, साप्ताहिक, पखवाड़े, मासिक, त्रैमासिक और बैंक द्वारा निर्धारित समयानुसार कार्य किए गए का रजिस्टर और उचित रिकॉर्ड बनाए रखना होगा और जब भी मांग की जाए, इसे बैंक के समक्ष उपलब्ध कराना होगा।

The contractor shall maintain registers and a proper record of the work done on daily, weekly, fortnightly, monthly, quarterly and at periodicity as prescribed by the Bank and shall make it available to the Bank as and when demanded.

33. ठेकेदार ठोस अपशिष्ट प्रबंधन नियमों या किसी संबंधित अधिनियम का किसी भी उल्लंघन के लिए दंड

भुगतान के लिए उत्तरदायी होगा।

The contractor will be liable to pay penalty for any violation of solid waste management rules or any relevant act.

34. बैंक को यह अधिकार होगा कि वह किसी भी व्यक्ति या संगठन द्वारा नामित किसी भी व्यक्ति के माध्यम से कार्यों / बिलों की जांच कराए और ठेकेदार के बिलों सहित सभी सहायक वाउचरों, दस्तावेज़ों आदि की जांच कराए, और यदि इस जांच के कारण या किसी अन्य कारण से कोई राशि अधिक भुगतान या अधिक प्रमाणित पाई जाती है, तो बैंक के लिए यह कानूनी होगा कि वह इस करार के संबंध में ठेकेदार को देय किसी भी भुगतान या भारत के रिज़र्व बैंक के अंतर्गत ठेकेदार द्वारा अन्यत्र निष्पादित / प्रदान की जा रही किसी अन्य कार्य / सेवाओं से उस राशि की वसूली करे।

The Bank shall have the right to cause examination of the works / bills by any of the persons or organization as appointed by it and the bills of the Contractor, including all supporting vouchers, documents, etc., and if because of this examination or otherwise any sum is found to have been overpaid or over certified, it shall be lawful for the Bank to recover the sum from any payment due to the Contractor in connection with this Contract or any other works / services being carried out / provided by the Contractor elsewhere under the Reserve Bank of India.

35. यदि टेंडर स्वीकृति के किसी भी समय के बाद, बैंक किसी भी कारणवश 'वार्षिक सेवा करार (ASC) के अंतर्गत निर्दिष्ट सेवाओं के पूरे या किसी भाग की आवश्यकता नहीं रखता है, तो बैंक का अभियंता ठेकेदार को लिखित सूचना देगा, जिसे करार के निष्पादन से हुई किसी भी लाभ या सुविधा के संबंध में किसी भी प्रकार का भुगतान या मुआवजे का कोई दावा नहीं होगा।

If at any time after the acceptance of the tender, the Bank shall for any reasons whatsoever, not require the whole or any part of the services specified under the scope of the 'Annual Service Contract' (ASC), the Bank's Engineer shall give notice in writing to the Contractor, who shall have no claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which they might have derived from the execution of the Contract.

C. करार की समाप्ति

TERMINATION OF AGREEMENT

1. उपरोक्त में निहित बातों के बिना पूर्वाग्रह, बैंक अपने पूर्ण विवेक से, इस करार को किसी कारण बताए बिना और किसी मुआवजे का भुगतान किए बिना, एक लिखित नोटिस द्वारा समाप्त करने का अधिकार रखता है, यदिक) बैंक के अनुसार (जिसे ठेकेदार द्वारा प्रश्न में नहीं लाया जा सकता और जो ठेकेदार पर बाधकारी होगा), ठेकेदार इस करार को बैंक की संतोष से निष्पादित करने में विफल रहता है या इनकार करता है और/या ख) ठेकेदार इस करार की किसी भी शर्त और स्थिति का उल्लंघन करता है और/या ग) किसी भी कारण से, ठेकेदार इस करार के तहत अपने दायित्वों का प्रदर्शन करने के लिए कानून में अयोग्य हो जाता है और/या घ) ठेकेदार या उसके व्यवसाय के स्वामित्व/साझेदारी या प्रबंधन में कोई भी परिवर्तन बैंक की पूर्व लिखित स्वीकृति के बिना होता है।

Without prejudice to what is contained hereinabove, the Bank shall, at its sole and absolute discretion, be entitled to terminate this agreement by a written notice without assigning any reason and without payment of any compensation thereof, if

- a) in the opinion of the Bank (which shall not be called into question by the Contractor and shall be binding on the Contractor), the Contractor fails or refuses to implement this agreement to the Bank's satisfaction and/ or
- b) the Contractor commits a breach of any terms and conditions of this agreement and /or
- c) for any reason whatsoever, the Contractor becomes disentitled in law to perform his obligations under this agreement and/or
- d) there is any variation in the ownership/partnership or management of the Contractor or his business without the prior approval in writing of the Bank to such variation.

2. यदि किसी भी कारण से इस करार की समाप्ति होती है, तो ठेकेदार/ या उनके द्वारा नियुक्त व्यक्ति या उनके/ उसकी एजेंटों को बैंक से किसी भी प्रकार के मुआवजे, क्षति या किसी अन्य रूप में कोई राशि या राशियों का दावा करने का अधिकार नहीं होगा।

In the event of termination of this agreement for any reason whatsoever, the Contractor/ or persons employed by him or his/ her agents shall not be entitled for any sum or sums whatsoever from the Bank by way of compensation, damages or otherwise.

3. इस करार में अंतर्निहित किसी भी बात के बावजूद, यदि करार की कोई शर्त का पालन नहीं किया जाता है, आज्ञा नहीं मानी जाती है, या करार के किसी भी नियम का उल्लंघन होता है, या ठेकेदार द्वारा असंतोषजनक या अप्रभावी कार्य किया जाता है, तो नियोक्ता को ठेकेदार को एक महीने की लिखित नोटिस देने के बाद इस करार को रद्द करने का पूर्ण और स्वतंत्र अधिकार होगा, बिना किसी कारण बताए और यह ठेकेदार पर बाध्यकारी होगा और करार तुरंत प्रभाव से समाप्त हो जाएगा जैसा कि नोटिस में निर्धारित समय सीमा पूरी होने पर, इस स्थिति में ठेकेदार को किसी भी मुआवजे/नुकसान का हक नहीं होगा और सुरक्षा जमा की राशि नहीं लौटाई जाएगी।

Notwithstanding anything contained in this Contract, in the event of non-compliance, disobedience, or breach of any terms of the contract or unsatisfactory or inefficient working by the Contractor, the Employer shall have the absolute and independent authority to revoke this contract after giving one month's notice in writing to the Contractor without assigning any reason and the same shall be binding on the Contractor and the contract will come to an end with immediate effect on completion of the deadline as stipulated in the notice, in which case the Contractor shall not be entitled for any compensation/damages and the Security Deposit shall not be refunded.

4. करार के समाप्त होने या करार की अवधि पूरी होने पर, ठेकेदार को बैंक के परिसर को खाली करना होगा और उसे बैंक की सभी वस्तुओं/सामग्री/संपत्ति को सौंप देना या वापस कर देना होगा।

On termination of the contract or on expiry of the contract, the Contractor shall vacate the premises of the Bank and shall hand over or return all the articles /material/property belonging to the Bank.

5. ठेकेदार का समाप्त करने का अधिकार:

- i. यदि ठेकेदार ठेके की अवधि खत्म होने से पहले ठेका समाप्त करने का निर्णय लेता है, तो ठेकेदार को कम से कम 90 दिनों की पूर्व सूचना देनी होगी और 90 दिनों के लिए काम की निरंतरता सुनिश्चित करनी

होगी।

ii. यदि ठेकेदार 90 दिनों की पूर्व सूचना और 90 दिनों के लिए काम की सुनिश्चित निरंतरता के बिना समझौते को समाप्त करता है, तो प्रदर्शन बैंक गारंटी (पीबीजी)/सुरक्षा जमा लागू/जब्त की जाएगी।

The contractor's right to terminate:

i. If the contractor decides to terminate the contract before the end of the contract period, the contractor has to give an advance intimation of at least 90 days and ensure continuity of work for 90 days.

ii. If the contractor terminates the Agreement without prior notice of 90 days and without assured continuation of work for 90 days, then the Security Deposit shall be invoked/forfeited.

D. स्टैम्प ड्यूटी **STAMP DUTY**

ठेकेदार इस करार के मूल प्रति पर स्टांप ड्यूटी का भुगतान करेगा, जिसे दो प्रतियों में निष्पादित किया जाएगा, और बैंक मूल करार को रखेगा और ठेकेदार प्रतिलिपी करार को रखेगा।

The Contractor shall bear the stamp duty on the original of this agreement, which shall be executed in duplicate, and the Bank shall retain the original and the Contractor shall retain the duplicate.

E. ठेकेदार यह सुनिश्चित करेगा कि वह अपने द्वारा नियोजित कर्मचारियों को समय-समय पर प्रासंगिक कानून द्वारा निर्धारित न्यूनतम वेतन का भुगतान करेगा।

The Contractor shall ensure payment of minimum wages, as prescribed by the relevant law from time to time, to the workmen employed by him.

F. ठेकेदार बैंक को सभी हानियों और दावों, क्षतियों या मुआवजे के खिलाफ क्षापूर्ति करेगा और उसे क्षापूर्ति करता रहेगा, जो कि वेतन अधिनियम, 1936, न्यूनतम वेतन अधिनियम, 1948, ठेका श्रमिक (नियमन और उन्मूलन) अधिनियम, 1970 या इस संबंध में लागू किसी अन्य श्रमिक कानून/ अधिनियम के किसी भी प्रावधान के उल्लंघन के लिए हो। इस संबंध में यदि कोई देनदारियाँ हैं, तो ठेकेदार अकेला जिम्मेदार होगा।

The Contractor shall indemnify and keep indemnified the Bank against all losses and claims, damages or compensation for breach of any provisions of the Payment of Wages Act, 1936, Minimum Wages Act, 1948, Contract Labour (Regulation and Abolition) Act, 1970 or any other labour law/ statute in force in this regard. The Contractor shall be solely responsible for liabilities, if any, in this regard.

G. इस करार के कई हिस्सों को ठेकेदार द्वारा ध्यानपूर्वक पढ़ा जाएगा और पूरी तरह से समझा जाएगा।
The several parts of this contract shall be carefully read and fully understood by the Contractor.

H. गैर- प्रकटीकरण मानदंड **Disclosure Norms**

ठेकेदार प्रत्यक्ष या अप्रत्यक्ष रूप से बैंक के बुनियादी ढांचे/प्रणालियों/उपकरणों आदि की किसी भी जानकारी, सामग्री और विवरण का खुलासा नहीं करेगा, जो ठेकेदार या उसके कर्मचारियों के पास इस

समझौते के संबंध में अनुबंधीय दायित्वों के निर्वहन के दौरान आ सकती है, किसी तीसरे पक्ष के साथ और हमेशा इसे सख्त गोपनीयता में रखेगा, यहां तक कि इस करार की समाप्ति/समाप्ति के बाद भी। ठेकेदार करार के विवरण को निजी और गोपनीय मानता है, सिवाय उस सीमा के जो इसे पूरा करने या लागू कानूनों का पालन करने के लिए आवश्यक है। ठेकेदार किसी व्यापार या तकनीकी पत्र या अन्यत्र कार्यों के किसी भी विवरण को बिना बैंक की पूर्व लिखित सहमति के प्रकाशित नहीं करेगा, न ही प्रकाशित करने की अनुमति देगा। ठेकेदार किसी भी ऐसी गोपनीय जानकारी के किसी भी गैर-प्रकटीकरण के परिणामस्वरूप बैंक को हुई किसी भी हानि के लिए बैंक का प्रत्यावर्तन करेगा। उपरोक्त का पालन न करने को संविदा का उल्लंघन माना जाएगा और बैंक को क्षति के लिए दावा करने और कानूनी उपायों का सहारा लेने का अधिकार होगा, जैसा कि उचित समझा जाएगा।

The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Contractor or his/her employees during the course of discharging the contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence, even after the expiry/termination of this contract. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Bank. The Contractor shall indemnify the Bank for any loss suffered by the Bank as a result of any such disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Bank shall be entitled to claim damages and pursue legal remedies, as deemed appropriate.

I. ठेकेदार अपने कर्मचारियों के संबंध में सभी उचित कार्रवाइयाँ करेगा ताकि इस समझौते के तहत गोपनीय जानकारी के गैर-प्रकटीकरण के दायित्व पूरी तरह से पूरे हों। गैर-प्रकटीकरण और गोपनीयता के संबंध में ठेकेदार के दायित्व इस समझौते की समाप्ति या समाप्ति के कारण की परवाह किए बिना जारी रहेंगे।

The Contractor shall take all appropriate actions with respect to his employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure

and confidentiality will survive the expiry or termination of this agreement for whatever reason.

J. बैंक को इस समझौते की शर्तों और शर्तों के बिना, कार्य की विशेषताओं और प्रकृति को संशोधित करने का अधिकार है, किसी भी समय करार की अवधि के दौरान कार्य के किसी भी आइटम या कार्य / कार्य के भागों को जोड़कर या छोड़कर, ठेकेदार को इस प्रभाव में एक पत्र जारी करके।

The Bank reserves the right, without prejudice to the terms and conditions of this agreement, to alter the specifications and nature of the work by adding to or omitting any item of work or portions of the work/s being carried out at any time during the currency of contract, by issuing a letter to this effect to the Contractor.

K. इस करार के तहत बैंक द्वारा सभी भुगतान केवल तिरुवनंतपुरम में किए जाएंगे। इस समझौते से उत्पन्न या किसी भी तरह से जुड़े सभी विवाद तिरुवनंतपुरम में उत्पन्न माने जाएंगे और केवल तिरुवनंतपुरम की अदालतों के पास इन्हें निर्धारित करने का अधिकार होगा।

All payments by the Bank under this contract shall be made only at Thiruvananthapuram. All disputes arising out of or in any way connected with this Agreement shall be deemed to have arisen at Thiruvananthapuram and only Courts in Thiruvananthapuram shall have the jurisdiction to determine the same.

L. उपरोक्त करार राशि के संदर्भ में जिसे निर्धारित शर्तों के अनुसार समय और तरीके से भुगतान किया जाना है, ठेकेदार, उन शर्तों के अनुसार, उक्त विनिर्देशों और मात्राओं की अनुसूची में दर्शाए गए कार्य को पूरा करेगा।

In consideration of the said contract amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall, upon and subject to the said conditions execute and complete the work shown upon the said specifications and the schedule of quantities.

M. बैंक ठेकेदार को उक्त करार राशि या ऐसी कोई अन्य राशि जिसका भुगतान उक्त शर्तों में निर्दिष्ट समय और तरीके से किया जाएगा, का भुगतान करेगा।

The Bank shall pay the Contractor the said contract amount or such other sum as shall become payable at the times and in the manner specified in the said conditions.

N. उक्त शर्तों को इस करार का हिस्सा समझा जाएगा और इसमें शामिल पक्ष उन शर्तों का पालन करेंगे, अपने-अपने हिस्से का समझौता करेंगे और उन शर्तों में निहित काम करेंगे।

The said conditions thereto shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said conditions and perform the agreements on their part respectively in the said conditions contained.

O. समय को इस करार का सार माना जाएगा और ठेकेदार इस प्रकार सहमत होता है कि वह औपचारिक कार्य आदेश जारी होने के बाद **01 अप्रैल, 2026** से कार्य/ करार प्रारंभ करेगा और निर्धारित अवधि के भीतर कार्य पूरा करेगा।

Time shall be considered as the essence of this contract and the Contractor hereby agrees to commence the work/contract from **April 01, 2026**, after issue of a formal work order as provided for in the said conditions and to complete the work within the stipulated period.

P. ठेकेदार बैंक के परिसर में तैनात अपने कर्मचारियों की एक पूरी और अद्यतन सूची प्रदान करेगा।

The Contractor shall provide a complete and updated list of his employees who are deployed within the Bank's premises.

Q. वित्तीय बोली में ठेकेदार द्वारा दिया गया उद्धरण स्थिर और अंतिम होगा और बैंक ठेकेदार के मूल्य वृद्धि के किसी दावे पर विचार नहीं करेगा जब तक कि न्यूनतम मजदूरी अधिनियम के तहत भारत सरकार द्वारा केवल न्यूनतम मजदूरी के दो घटकों में परिवर्तन न हो, अर्थात् आधार दरें और परिवर्तनीय महंगाई भत्ता (वीडीए)। मासिक करार राशि में इस प्रकार की वृद्धि की मात्रा, मासिक कर्तव्यों के अनुपात में, केवल आधार दरों और परिवर्तनीय महंगाई भत्ते (वीडीए) में वृद्धि तक सीमित होगी और वे किसी अन्य घटक जो वेतन या भत्ते का हिस्सा हैं, जो वैधानिक प्रकृति के हैं जैसे कि ईपीएफ, ईएसआई, बोनस आदि, जो आधार दरों और/या

परिवर्तनीय महंगाई भत्ते (वीडीए) पर निर्भर हैं, को बैंक द्वारा मासिक करार राशि में संशोधन के लिए नहीं माना जाएगा। ठेकेदार को मूल दरों के अलावा VDA और इन वैधानिक घटकों के संभावित वृद्धि की बात ध्यान में रखनी चाहिए और अपनी सर्वोत्तम दरें इस तरह से देना चाहिए कि ये वृद्धि क्रमिक लागतें वित्तीय बोली के अंतर्गत समाहित हो सकें। इस मामले में बैंक का निर्णय अंतिम होगा।

The quote offered by the Contractor in the price bid shall be firm and final and the Bank will not entertain the Contractor's claim for any revision of rates during the currency of contract except when changes in two components of minimum rates of wages only viz. the Basic rates and Variable Dearness Allowance (VDA), as announced by the Government of India under the Minimum Wages Act. The amount of such hike in monthly contract amount, in proportion to the monthly duties, will be restricted only to the increase in Basic rates and Variable Dearness Allowance (VDA) and any other components which form part of wages or allowance which are statutory in nature viz. EPF, ESI, Bonus etc. which are dependent on the Basic rates and/or Variable Dearness Allowance (VDA) will not be considered by the Bank for revision in the monthly contract amount. The Contractor shall keep in mind the possible escalation of these statutory components other than the Basic rates plus VDA and offer their best rates in such a way as to accommodate these incremental costs under the price bid. The decision of the Bank in the matter will be final.

R. महिलाओं का कार्यस्थल पर लैंगिक उत्पीड़न

SEXUAL HARASSMENT OF WOMEN AT WORKPLACE:

ठेकेदार "महिलाओं के कार्यस्थल पर यौन उत्पीड़न (निवारण, प्रतिबंध और निवारण) अधिनियम, 2013" के प्रावधानों के पूर्ण अनुपालन के लिए पूरी तरह से जिम्मेदार होगा। यदि बैंक के परिसर में अपने कर्मचारी/कर्मचारियों के खिलाफ यौन उत्पीड़न की कोई शिकायत होती है, तो शिकायत ठेकेदार द्वारा गठित आंतरिक शिकायत समिति के समक्ष दायर की जाएगी और ठेकेदार उक्त अधिनियम के तहत शिकायत के संबंध में उचित कार्रवाई सुनिश्चित करेगा। ठेकेदार के किसी भी पीड़ित कर्मचारी द्वारा बैंक के किसी कर्मचारी के खिलाफ यौन उत्पीड़न की कोई भी शिकायत बैंक द्वारा गठित क्षेत्रीय शिकायत समिति द्वारा ग्रहण की जाएगी। यदि घटना में ठेकेदार के कर्मचारियों का शामिल होना आवश्यक है, तो ठेकेदार किसी भी मौद्रिक मुआवजे के लिए जिम्मेदार होगा, उदाहरण के लिए, यदि ठेकेदार के कर्मचारी द्वारा यौन हिंसा प्रमाणित होती है, तो बैंक के कर्मचारी को कोई मौद्रिक राहत देनी होगी। ठेकेदार अपने कर्मचारियों को कार्यस्थल पर यौन उत्पीड़न की रोकथाम और संबंधित मुद्दों के बारे में शिक्षित करने के लिए जिम्मेदार होगा।

The Contractor shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employee/s within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the contractor and the Contractor shall ensure appropriate action under the said Act in respect to the complaint. Any complaint of sexual harassment from any aggrieved employee of the Contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank. The Contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the Contractor, for instance any monetary relief payable to the Bank's employee, if sexual violence by the employee of the Contractor is proved. The Contractor shall be responsible for educating its employees about prevention of sexual harassment at workplace and related issues.

ठेकेदार अपने कर्मचारियों की एक पूरी और अद्यतन सूची प्रदान करेगा जो बैंक की परिसर में तैनात हैं।
The Contractor shall provide a complete and updated list of his employees who are deployed within the Bank's premises.

S. अन्य शर्तें

Other Conditions:

बैंक को इस करार की शर्तों और शर्तों के बिना, किसी भी समय करार की अवधि के दौरान कार्य के किसी भी वस्तु या कार्य के भाग को जोड़ने या छोड़ने के लिए, ठेकेदार को इस संबंध में एक पत्र जारी करके, कार्य की विशेषताओं और प्रकृति को संशोधित करने का अधिकार है।

The Bank reserves the right, without prejudice to the terms and conditions of this agreement, to alter the specifications and nature of the work by adding to or omitting any item of work or portions of the work/s being carried out at any time during the currency of contract, by issuing a letter to this effect to the contractor.

1. इस करार के तहत बैंक द्वारा सभी भुगतान केवल तिरुवनंतपुरम में किए जाएंगे। इस समझौते से उत्पन्न या किसी भी तरह से जुड़े सभी विवाद तिरुवनंतपुरम में उत्पन्न माने जाएंगे और केवल तिरुवनंतपुरम में न्यायालयों के पास इन्हें निर्धारित करने का अधिकार होगा।

All payments by the Bank under this contract shall be made only at Thiruvananthapuram. All disputes arising out of or in any way connected with this Agreement shall be deemed to have arisen at Thiruvananthapuram and only Courts in Thiruvananthapuram shall have the jurisdiction to determine the same.

2. इस शर्तों के तहत संपूर्ण कार्य ठेकेदार द्वारा किया जाएगा और वह सीधे बैंक की पूर्व लिखित अनुमति के बिना समझौते के तहत किसी भी भाग या हिस्से या उसमें रुचि को सीधे नहीं सौंपेगा या संलग्न करेगा और कोई भी हस्तांतरण ठेकेदार को करार की पूर्ण और कुल जिम्मेदारी से मुक्त नहीं करेगा या कार्यों के निष्पादन के दौरान सक्रिय पर्यवेक्षण से नहीं। कोई भी परिवर्तन, छूट या परिवर्तन इस करार को अमान्य नहीं करेगा, लेकिन यदि बैंक कार्यों के निष्पादन के दौरान किसी भी समय में कार्यों में कोई परिवर्तन या जोड़ या कोई छूट करना उचित समझता है या उपयोग किए जाने वाले सामग्रियों की प्रकार या गुणवत्ता में कोई परिवर्तन करना उचित समझता है, तो उसे ठेकेदार को इसके बारे में लिखित रूप में सूचित करना होगा। ठेकेदार को ऐसे नोटिस के अनुसार परिवर्तन करना, जोड़ना या छोड़ना होगा, लेकिन ठेकेदार किसी भी प्रकार का अतिरिक्त काम नहीं करेगा या किसी काम में कोई परिवर्तन, जोड़ या छोड़ नहीं करेगा या करार, शर्तों, विनिर्देशों या करार की किसी भी प्रावधान से किसी भी भिन्नता नहीं करेगा बिना बैंक के पूर्व लिखित सहमति के और ऐसे अतिरिक्त, परिवर्तनों, जोड़ या छोड़ का मूल्य सभी मामलों में बैंक द्वारा निर्धारित किया जाएगा, बैंक की पूर्व लिखित स्वीकृति के साथ और इसे करार राशि में जोड़ा या घटाया जाएगा, जैसा भी मामला होगा।

The entire work included under these terms shall be executed by the contractor and it shall not directly entrust and engage or indirectly transfer assign or let under the agreement or any part or share thereof or interest therein without the prior written consent of the Bank and no undertaking shall relieve the contractor from the full and entire responsibility of the contract or from active superintendence of the works during their progress. No alteration, omission or variation shall vitiate this contract but in case the

Bank thinks proper at any time during the progress of the works to make any alterations in or additions to or omissions from the works or any alteration in the kind or quality of the materials to be used therein, it shall give notice thereof in writing to the contractor. The contractor shall alter, add to or omit from, as the case may be, in accordance with such notice but the contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the contract, stipulation, specifications or contract without the previous consent in writing of the Bank and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Bank, with the prior approval in writing of the Bank and the same shall be added to or deducted from the contract amount, as the case may be, accordingly.

T. अप्रत्याशित घटना

1. ठेकेदार या बैंक युद्ध, क्रांति, विद्रोह, नागरिक उपद्रव, दंगे, आंदोलन, हड़ताल, नाकाबंदी, अप्रत्याशित घटना, प्लेग, या अन्य महामारियों के कारण, या आग, बाढ़, सरकार या शत्रु पक्ष या किसी भी पार्टी के नियंत्रण से परे किसी भी अन्य घटना, जो सीधे, भौतिक और किसी भी या ऐसे सभी संविदात्मक दायित्वों के प्रदर्शन को प्रभावित करती है, के कारण किसी भी या सभी संविदात्मक दायित्वों के विलंब या गैर-कार्यनिष्पादन के लिए जिम्मेदार नहीं होंगे। अप्रत्यशीत घटनाओं में कम्प्युटर वायरस और कम्प्युटर से संबंधित समस्याएं शामिल नहीं होंगी।
2. यदि बैंक की राय में, कार्य में देरी हो रही है (क) अपरिहार्य कारण से या (ख) किसी असाधारण खराब मौसम के कारण या (ग) ठेकेदार की स्वयं की चूक के अलावा अन्य कारण से पड़ोसी मालिकों या सार्वजनिक अधिकारियों के साथ कार्यवाही या धमकी या विवाद के कारण या (घ) ठेकेदारों या बैंक द्वारा नियुक्त या नामित कारीगरों के कार्य या देरी के कारण और मात्र और/ या विनिर्देश की अनुसूची में संदर्भित नहीं हैं या (ङ) नागरिक दंगा, श्रमिकों के स्थानीय संयोजन या हड़ताल या तालाबंदी के कारण जो किसी भी भवन व्यापारी को प्रभावित करती है, तो बैंक ऐसी हड़ताल या तालाबंदी के मामले में करार कार्यों को पूरा करने के लिए समय का उचित और उचित विस्तार कर सकता है, ठेकेदार जितनी जल्दी हो सके, बैंक को इसकी लिखित सूचना देगा, लेकिन ठेकेदार फिर भी देरी को रोकने के लिए अपने प्रयासों का लगातार उपयोग करेगा और काम के साथ आगे बढ़ने के लिए बैंक की संतुष्टि के लिए वह सब करेगा जो उचित रूप से आवश्यक होगा।

यदि कोई अप्रत्याशित घटना की स्थिति उपस्थित होती है, तो ठेकेदार ऐसी स्थितियों और उसके किसी भी परिवर्तन के बारे में बैंक को तुरंत सूचित करेगा। जब तक अन्यथा लिखित रूप में बैंक द्वारा निर्देशित नहीं किया जाता है, तब तक ठेकेदार करार के तहत अपने दायित्वों को यथासंभव आगे बढ़ाता रहेगा, और अन्य सभी दायित्वों के प्रदर्शन के लिए सभी साधनों की तलाश करेगा, जब तक की अप्रत्याशित घटना की वजह से ऐसा करना मुमकिन नहीं होगा।

अप्रत्याशित घटना के प्रावधान बैंक पर भी लागू होंगे।

3. यदि ठेकेदार, एक व्यक्ति या फ़र्म या कंपनी होते हुए, कोई “दिवालियापन का कार्य” करता है, या दिवालिया घोषित किया जाता है या निगमित कंपनी होने के कारण, उसके विरुद्ध अनिवार्य समापन का आदेश किया जाएगा या स्वैच्छिक रूप से न्यायालय की देखरेख में समापन के लिए प्रभावी प्रस्ताव पारित किया जाएगा और दिवालियापन या समापन के ऐसे कार्यों में परिसमापक का आधिकारिक समनुदेशिती, उसे ऐसा करने के लिए कहने वाले नोटिस के सात दिनों के भीतर बैंक की उचित संतुष्टि के लिए यह दिखाने में असमर्थ होगा कि वह करार को पूरा करने के में सक्षम है और यदि बैंक द्वारा ऐसा अपेक्षित हो तो वह इसके लिए सुरक्षा दे सकता है।

Force Majeure

1. The contractor or the Bank shall not be responsible for delays or non-performance of any or all contractual obligations, caused by war, revolution, insurrection, lockdown, civil commotion, riots, mobilizations, strikes, blockade, acts of God, Plague or other epidemics, fire, flood, acts of government or public enemy or any other event beyond the control of either party, which directly, materially and adversely affect the performance of any or all such contractual obligations. Force majeure shall not include computer viruses and computer related problems.

2. If in the opinion of the Bank, the works be delayed (a) by force majeure or (b) by reason of any exceptionally inclement weather or (c) by reason of proceedings taken or threatened by or dispute with adjoining or neighboring owners or public authorities arising otherwise than through the contractor's own default or (d) by the works or delays of the contractors or Tradesmen engaged or nominated by the Bank and not referred to in the Schedule of Quantities and/or Specification or (e) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building traders the Bank may make a fair and reasonable extension of time for completion of the Contract Works in case of such strike or lockout, the contractor shall, as soon as may be, give written notice thereof to Bank, but the contractor shall nevertheless constantly use his endeavor's to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank to proceed with work. If a Force Majeure situation arises, the contractor shall promptly notify the Bank in writing of such conditions and any change thereof. Unless otherwise directed by the Bank in writing, the contractor shall continue to perform its obligations under the contract as far as possible and shall seek all means for performance of all other obligations, not prevented by the Force Majeure event. Force Majeure shall also apply to the Bank.

3. If the contractor being an individual or a firm/ a company, commit any "Act of insolvency" or shall be adjudged an Insolvent or being Incorporated Company, shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee of the Liquidator in such acts of insolvency or winding up shall be unable, within seven days after notice to him, requiring him to do so, to show to the reasonable satisfaction of the Bank, that he is able to carry out and fulfill, the Contract and to give security therefore, if so required by Bank.

या यदि ठेकेदार (चाहे वह व्यक्ति, फर्म या निगमित कंपनी हो) को निष्पादन जारी करने की आवश्यकता होगी।

OR if the contractor (whether an individual, firm or incorporated company) shall suffer execution to be issued.

या इस करार के अंतर्गत ठेकेदार के किसी भी लेनदार द्वारा या उसकी और से किए गए किसी भी भुगतान को कुर्क होने दिया जाएगा।

OR shall suffer any payment under this contract to be attached by or on behalf of any of the creditors of the contractor.

या बैंक की लिखित सहमति के बिना इस करार को सौंपेगा या उप-पट्टे पर देगा।

OR shall assign or sublet this Contract without the consent in writing of the Bank first obtained.

या इस करार या इसके अंतर्गत ठेकेदार को देय और देय होने वाले किसी भी भुगतान को भारित या भारित नहीं करेगा।

OR shall charge or encumber this Contract or any payment due or which may become due to the contractor there under.

या यदि ठेकेदार

- (i) करार को त्याग दिया है
- (ii) कार्य आरंभ करने में विफल रहा है, या इन शर्तों के अंतर्गत बिना किसी वैध बहाने के बैंक से आगे बढ़ने का नोटिस प्राप्त करने के पश्चात 14 दिनों के लिए कार्य की प्रगति को स्थगित कर दिया है, या
- (iii) कार्य को उचित परिश्रम की साथ आगे बढ़ाने में विफल रहा है और ऐसी उचित प्रगति करने में विफल रहा है जिससे कार्य सहमत समय के भीतर पूरा हो सके, या
- (iv) बैंक से लिखित नोटिस प्राप्त करने के पश्चात सात दिनों के भीतर साइट से सामग्री हटाने या कार्य को हटाने और बदलने में विफल रहा है कि उक्त सामग्री या कार्य को इन शर्तों के अंतर्गत बैंक द्वारा नीदा और अस्वीकार किया गया था, या
- (v) ठेकेदार को लिखित नोटिस दिये जाने के पश्चात सात दिनों के भीतर ठेकेदार द्वारा पालन किए जाने वाले इस करार द्वारा पालन किए जाने वाले सभी या किसी भी कार्य, मामले या चीजों का पालन करने में लगातार उपेक्षा या विफलता की है, या
- (vi) बैंक के विपरीत निर्देशों के अवहेलना करते हुए करार के किसी भाग को उप- किराए पर दे दिया है, या
- (vii) बाल श्रम

तब और उक्त किसी भी मामले में बैंक किसी भी पूर्व छूट के बावजूद, ठेकेदार को लिखित में सात दिनों का नोटिस देने के बाद, करार का निर्धारण कर सकता है। और इसके अलावा, बैंक अपने एजंटों या कर्मचारियों के माध्यम से काम में प्रवेश कर सकता है और आस पास की भूमि या सड़कों के परिसर में पड़े सभी संयंत्र, उपकरण, मचान, शेड, मशीनरी, भाप और अन्य बिजली के बर्तन और सामग्री को अपने कब्जे में ले सकता है और उसे अपनी संपत्ति के रूप में उपयोग कर सकता है या काम को पूरा करने अपने कर्मचारियों और कामगारों के माध्यम से या काम को पूरा करने के लिए किसी अन्य ठेकेदार या अन्य व्यक्ति और व्यक्तियों को नियुक्त करके काम पर रख सकता है और ठेकेदार किसी भी तरह से ऐसे अन्य ठेकेदार या अन्य व्यक्ति या अन्य व्यक्तियों को काम पूरा करने और खर्च करने या काम के लिए सामग्री और संयंत्र का उपयोग करने से रोकने या बढ़ा डालने की लिए कोई कार्य, बात या चीज नहीं करेगा। जब कार्य पूरा हो जाएगा तो बैंक ठेकेदार को अपनी अतिरिक्त सामग्री और संयंत्र हटाने के लिए लिखित में नोटिस देगा और ठेकेदार यदि नोटिस प्राप्त होने के बाद 14 दिनों की अवधी के भीतर ऐसा करने में विफल रहता है, तो बैंक इसे सार्वजनिक नीलामी द्वारा बेच ठेगा और ठेकेदार को प्रपट राशी का क्रेडिट देगा।

OR if the contractor

- (i) has abandoned the Contract or
- (ii) has failed to commence the works, or has without any lawful excuse under these Conditions suspended the progress of the works for 14 days after receiving from the Bank Notice to proceed, or
- (iii) has failed to proceed with the work with such due diligence and failed to make such

due progress as would enable the works to be completed within the time agreed upon, or
 (iv) has failed to remove materials from the site or to pull down and replace work for seven days after receiving from the Bank's written notice that the said materials or work were condemned and rejected by the Bank under these Conditions, or
 (v) has neglected or failed persistently to observe and perform all or any of the acts, matters or things by this Contract to be observed and performed by the contractor for seven days after written notice shall have been given to the contractor requiring the contractor to observe or perform the same, or
 (vi) has in the defiance of the Bank's instructions to the contrary sublet any part of the Contract, or
 (vii) has employed child labour.

Then and in any of the said cases the Bank may notwithstanding any previous waiver, after giving seven days' notice in writing to the contractor, determine the Contract. And further, the Bank by his, Agents or servants may enter upon and take possession of the works and all plant, tools, scaffoldings, sheds, machinery, steam and other power utensils and materials lying upon the premises of the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the work or by employing any other Contractors or other person or persons to complete the works and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed the Bank shall give a notice in writing to the Contractor to remove his surplus materials and plant and should the Contractor fail to do so within a period of 14 days after receipt thereof by him, the Bank shall sell the same by public auction and shall give credit to the Contractor for the amount realized.

U. सभी-समावेशी व्यापक वार्षिक रखरखाव करार (CAMC) - नवीनीकरण के लिए दरें:

यह दरें वार्षिक रखरखाव करार के पहले वर्ष के लिए स्थिर रहेंगी और इन शुल्कों को 'निविदा के मूल्यांकन' खंड में वर्णित के अनुसार निविदा का मूल्यांकन करते समय भी माना जाएगा। इसके अलावा, वार्षिक रखरखाव करार के नवीनीकरण की राशि निम्नलिखित सूत्र के अनुसार तय की जाएगी:

	Ap	MPc	Wlc
AC=	-----	(15 + 55 x ----- + 30x -----)	
	100	MPp	Wlp
Ac	=	वर्तमान वर्ष के लिए वार्षिक रखरखाव करार की राशि।	
Ap	=	पिछले वर्ष के लिए वार्षिक रखरखाव करार की राशि।	
MPc	=	वर्तमान वर्ष के करार की प्रारंभ तिथि से 6 महीने पहले धातु उत्पादों के लिए थोक मूल्य सूचकांक।	
MPp	=	पिछले वर्ष के करार की शुरुआत की तारीख से 6 महीने पहले धातु उत्पादों के लिए थोक मूल्य सूचकांक।	

Wlc	=	वर्तमान वर्ष के करार प्रारंभ तिथि से छह महीने पूर्व औद्योगिक श्रमिकों (तिरुवनंतपुरम) के लिए उपभोक्ता मूल्य सूचकांक।
Wlp		पिछले वर्ष के करार प्रारंभ तिथि से छह महीने पूर्व औद्योगिक श्रमिकों (तिरुवनंतपुरम) के लिए उपभोक्ता मूल्य सूचकांक।

Rates for All-inclusive Comprehensive Annual Maintenance Contract (CAMC) - Renewal

These rates shall remain firm for the first year of AMC & these charges will also be considered while evaluating tender as prescribed in the section "evaluation of tenders". Further renewal amount for the AMC shall be worked out as per the following formula:

$$AC = \frac{Ap}{100} (15 + 55 \times \frac{MPc}{MPp} + 30 \times \frac{Wlc}{Wlp})$$

Ac	=	The AMC amount for the current year.
Ap	=	The AMC amount for the previous year.
MPc	=	Wholesale Price Index for metal products 6 months prior to the commencement date of contract for the current year.
MPp	=	Wholesale Price Index for metal products 6 months prior to the commencement date of contract for the previous year.
Wlc	=	Consumer Price Index for industrial workers (Thiruvananthapuram) 6 months prior to commencement date of contract for the current year.
Wlp		Consumer Price Index for industrial workers (Thiruvananthapuram) 6 months prior to commencement date of contract for the previous year.

परिचालन करार:

वार्षिक रखरखाव करार एक वर्ष की डिफेक्ट दोष ज़िम्मेदारी अवधि (DLP) के बाद निम्नलिखित सूत्र के आधार पर नवीनीकरण किया जाएगा:

$$AC = \frac{Ap}{100} + \frac{90 \times Wlc}{Wlp}$$

Ac	=	वर्तमान वर्ष के लिए परिचालन लागत की राशि
Ap	=	पिछले वर्ष के लिए परिचालन लागत की राशि
Wlc	=	करार की वर्तमान वर्ष की शुरुआत से 6 महीने पहले औद्योगिक श्रमिकों के लिए उपभोक्ता मूल्य सूचकांक (तिरुवनंतपुरम)
Wlp	=	करार की पिछले वर्ष की शुरुआत से 6 महीने पहले औद्योगिक श्रमिकों के लिए उपभोक्ता मूल्य सूचकांक (तिरुवनंतपुरम)।

Operation Contract:

The annual maintenance contract will be renewed after DLP of one year based in the following formula.

$$AC = \frac{Ap}{100} + \frac{90 \times Wlc}{Wlp}$$

Ac	=	The Operation cost amount for the current year.
Ap	=	The Operation cost amount for the previous year.
Wlc	=	Consumer Price Index for industrial workers (Thiruvananthapuram) 6 months prior to commencement date of contract for the current year.
Wlp	=	Consumer Price Index for industrial workers (Thiruvananthapuram) 6 months prior to commencement date of contract for the previous year.

(If the Contractor is a Partnership firm or an individual)	IN WITNESS WHEREOF the Bank and the Contractor have set their respective hands to these presents and two duplicates hereof the day and the year first hereinabove written
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(If the Contractor is a Company)	IN WITNESS WHEREOF the Bank set its hands to these presents through its duly authorised official and the Contractor has caused its common seal, to be affixed hereunto and the said two duplicates/ has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and the year first hereinabove written.
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Signature Clause

SIGNED AND DELIVERED BY Reserve Bank of India, Thiruvananthapuram

(Name and designation)

In the presence of:

Witnesses:

1.
Address

2.

Address:

If the party is a Partnership firm or individual:

(Name and Designation)

In the presence of:

Witnesses:

1.

Address:

2.

Address:

The COMMON SEAL OFWas hereunto affixed pursuant to the Resolutions passed by its Board of Directors at the meeting held on, in the presence of

1)

2)

Directors, who have signed these in token thereof in the presence of

1)

2)

SIGNED AND DELIVERED BY the Contractor by the hand of

Shri

And duly constituted Attorney

SECTION V
General Instructions to Tenderers and Special
Conditions of the contract

1. General Instructions:

- 1.1 The Bank discourages the stipulation of any additional conditions by the tenderer.
- 1.2 Tenders shall remain open to acceptance by the Bank for a period of 90 days from the date of opening part I of the tender. This period may be extended by mutual agreement and the tenderer shall not cancel or withdraw the tender during this period.
- 1.3 The tender form must be filled electronically. If any of the documents is/are unsigned or missing, the tender may be considered invalid by the Bank at its discretion.
- 1.4 The rates shall also be firm, shall be valid for the entire duration of the contract and / or extension thereof and shall not be subject to exchange variations, labour conditions, fluctuations in railway freights or any conditions whatsoever.
- 1.5 Quotations received in any other manner then what has been indicated, will be summarily rejected and will not be evaluated for the purpose of ascertaining L1 tenderer.
- 1.6 The wages of manpower quoted should not be less than statutory Central or State Govt. minimum wages, whichever are higher. Tenders having quoted rates below the prescribed minimum wages rates shall be summarily rejected and will not be evaluated for the purpose of ascertaining L1 tenderer.
- 1.7 The tender submitted on behalf of a firm/company shall be signed by all the proprietors/partners/ director of the firm/company or by the proprietor/ partner/ director of the firm/company who has the necessary authority on behalf of the firm/company to enter into the proposed contract. Otherwise, the tender may be rejected by the Bank.
- 1.8 On receipt of intimation from the Bank of the acceptance of his/their tender, the successful tenderer shall be bound to implement the contract and within **fourteen days** thereof from date of issuance of work orders the successful tenderer shall sign an agreement in accordance with the draft agreement and the schedule of conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not subsequently executed. The Contract shall be executed in duplicate. Original copy will remain in the custody of Bank and the second set of copy will remain in the custody of contractor. The agreement shall be made on necessary stamp paper (having equal to applicable stamp duty in the state of Gujarat) and the cost of necessary stamp duty on both the document shall be borne solely by the contractor.
- 1.9 No bid will be received after the due date/last date and time specified for submission of bids or after the extended Bid due date, if any.
- 1.10 **Wages must be paid to the employees by the Contractor within the 7th day of the**

succeeding month.

2. Broad Scope of Work

The scope of work shall be as detailed in Section VIII of the tender document.

3. Right to accept any tender and to reject any or all tenders

3.1 The Bank is not bound to accept the lowest or any tender and may at any time terminate the tendering process without assigning any reason.

3.2 The Bank may terminate the contract if it is found after award of the work that the Contractor is blacklisted during the last 3 years by any Govt. Department/Institution /Autonomous body/Local Body/Municipality/Public Sector Undertaking/any other offices of RBI etc.

3.3 Minimum wages and / or Variable Dearness Allowance will be revised as per the Notification issued by the Chief Labour Commissioner (Central), Ministry of Labour & Employment from time to time i.e. effective from 1st April and 1st October every year, for the category of Skilled worker (Area B); employed in "Construction or Maintenance of Roads or Runways or in Building Operations including laying down Underground electric, wireless, Radio, Television, Telephone, Telegraph and Overseas Communication cables and similar other Underground cabling work, Electric lines, Water supply lines and Sewage pipe lines".

3.4 The bids of bidders who resort to excessive underquoting of any component of price bid shall be liable for disqualification and such bidders even though offering the lowest among the eligible quotes, will not be considered for the selection as successful bidder from among the eligible bidders. The Bank may however give opportunity to such bidder to substantiate their offer by seeking their rate analysis / breakup and comments thereon within a time frame specified by the Bank. However, the overall contract amount, if found insufficient even to pay for the minimum wages for the employee category and associated statutory components shall be summarily rejected and the decision of the Bank regarding such disqualification are binding on the bidders and shall be final.

4 Terms of Payment and levy of penal charges

4.1 Payment in respect of manpower deployment will be made as per actual deployment and the company/agency/firm is advised to submit proof of deployment by way of attendance registers and proof of payment of minimum wages along with the bill.

4.2 The successful tenderer should credit the salary directly to the Bank a/c of their staff and submit monthly Bank statement showing payment of salary. Necessary payments to EPF, ESI etc. are to be ensured as per statutory rules. The Bank reserves the right to verify the same as and when required and accordingly, the Contractor must have the necessary documents to

submit in support of the same.

4.3 Bank's official will verify the deployment of people/ manpower at regular intervals; hence an attendance register should be maintained for verification and copy of the same should be duly attested By Caretaker.

4.4 The bills towards manpower deployment shall be submitted to the Bank within the second week of every succeeding month. Bill towards maintenance services shall be submitted on quarterly basis on succeeding month of the previous quarter. Payment of bills will be made within 1 month from the date of submission of the bill along with the all relevant documents such as copy of attendance register, service report, (proforma specified in Attachments.pdf), acknowledgement from Caretaker of the colony on satisfactory services rendered etc. Wages must be paid to the employees by the Contractor without waiting for the payment from the Bank, within the 7th day of the succeeding month. The Contractor shall also submit the evidence viz., bank details, account number etc., for having made the payment to the workmen along with the bills.

4.5 The amount payable will be net of any recoveries for deficiency in services, imposed as per the provisions of this contract. The bill should be submitted as per GST format. Copy of following documents for a particular month/ quarter duly certified by the firm to be submitted along with bill for payment:

- i. Certified copy of attendance register.
- ii. Report of work done/ service sheet/ details of spare parts used during maintenance etc signed by the Assistant caretaker / Caretaker / Bank's Engineer
- iii. Bank statement showing payment of minimum wages (payment to labour / workmen shall be paid directly to their bank account).
- iv. Declaration for compliance of Contract labour Act & Minimum wages Act.
- v. Documentary evidence indicating the payment made towards PF and ESIC, as applicable.
- vi. Any other logbooks/ documents as directed by the Bank.

Bills pertaining to all works (location-wise) may be submitted on a monthly basis wherein the work-wise breakup may be mentioned as provided in Part-II of the Price Bid. As regards day-to-day Operation and Preventive/ breakdown Maintenance of Sewage Treatment Plant, works done on quarterly/half-yearly basis, monthly progress report (proforma specified in Attachments.pdf) may be attached to the bills, duly certified by the Caretaker of the respective location and the Security Officer.

4.6 It may be noted that the contractor will first make the payment of wages to the labourers/ workers and have made deposit of PF, ESIC and other statutory payments/ deposits and then submit the Bill for reimbursement of the same along with the proof of remittance of wages to the workers. No advance payment will be made to the contractor under any circumstances.

5 Working time and holidays:

For day-to-day operation of the plant, the Contractor shall make available the services of the Technician, from **08:00 am to 04:00 pm, including lunch break**, all the seven days of the week, throughout the year, except National Holidays viz. January 26, May 01, August 15 and October 02. However, the timings may be changed, as per the convenience of the Bank and as decided by the Bank's Engineer. The contractor has to ensure a weekly off is given to their workmen, by suitable substitute arrangements, but it should be ensured that the services of an alternate Skilled Technician is available on all days of the year, as per the timings indicated herein above. In case of absence of the Skilled Technician, the Contractor should ensure that the services of an alternate Skilled Technician, is always available for uninterrupted Operation and Maintenance of the Sewage Treatment Plant (STP), the cost for such arrangement must be included in their rate and no separate amount will be paid separately by the Bank for such arrangement. The Skilled Technician(s) to be deployed under the scope of this Annual Service Contract will be verified / scrutinized for technical capability by the Bank to ensure the deployment of suitable candidates by the Contractor.

In addition to the above, the Contractor has to depute a qualified technician, once in a month and as and when required for preventive/ breakdown servicing of the plant and shall submit to the Bank detailed service report for the works executed at site.

6 Penalty

Sewage Treatment Plant being an essential system needs to function without fail, any fault in the system shall be rectified as per the rectification time given below failing which penalty shall be applied.

Sr.	Occasion	Rectification time	Penalty for not adhering to time
(a)	Any defects resulting in total failure of the plant	24 hours	Rs.1000/- per day
(b)	Any defects in independent devices, components, cables which may not result in total failure of the system	48 hours	Rs.500/- per day
(c)	Absence of plant operator	Double the charges per day for the plant operator proportionally worked out from the quoted rate.	

Penalty for delay in rectification of defects / faults, not deputing technician for day-to-day operations, shall be levied by the Bank at rates specified above, from the time of noticing / reporting the same in writing / over phone by the Bank's Engineer. The penalties shall be recovered from any dues payable to the contractor or by invoking the Security Deposit.

Usage of cleaning products/chemicals other than the IGBC approved products mentioned in Section VIII will attract penalty of Rs.1000/- per occurrence.

7 Taxes

Rates quoted by the tenderers in the rate columns of the Price Bid **should be exclusive of all taxes**, GST, custom duty, excise duty, local levies etc. GST and any other tax/ levy/ duty etc. payable as per statute to Central/State Governments or any Statutory Body or Local Authorities shall be included to the gross amount indicating percentage of taxes while submission of bills/ invoices.

8 Insurance

8.1 The successful tenderer shall take "**all risk policy including third party liability**" for the contract value **and workmen compensation policy** for the workers engaged in the work for one year and renewable thereafter if the contract is renewed by the Bank. The Contractor shall indemnify the Bank for any loss or damage that occurs to persons or building or any third-party during discharge of the duties as per the contract. Workmen compensation insurance policy for all the staff deployed shall also be taken with a minimum coverage of minimum wages or actual salary paid per employee. Copies of the same shall be submitted to the Bank for record.

8.1 The Contractor shall take necessary insurance covers (Workmen Compensation Policy), third party / public liability with an Insurance Company approved by the bank, a policy of Insurance in the joint names of the Bank and the Contractor (name of the former being placed first in the policy) against such risks and deposit such policy or policies before commencement of the work. The minimum cover under Workmen Compensation Policy shall be to the extent of wages paid to the workman deployed for the fulfilment of the contract

8.2 Third Party Liability Policy cover should be availed as per following details:

- a) For injury to persons – Minimum Rs 2 Lakh per person per accident
- b) For damage to property – Minimum Rs 5 Lakh per accident subject to overall ceiling as per extant Insurance guidelines

8.3 The Contractor shall be responsible for all injury to persons, animals or things and for all structural and decorative damage to property which may arise from the operation or neglect of himself or of any nominated sub-Contractor's employees, whether such injury or damage arises from carelessness, accident or any other case whatsoever in any way connected with the carrying out of the contract. This clause shall be held to include, inter-alia, any damage to buildings, whether immediately adjacent or otherwise and any damage to roads, streets, footpaths, bridges or ways as well as all damage caused to the buildings and works forming the subject of this contract, by frost or other inclemency of weather. The Contractor shall indemnify the Bank and hold it harmless in respect of all and any expenses arising from any such injury or damage to persons or property as aforesaid and also in respect of any claim made in respect of injury or damage under any acts of Government or otherwise and also in respect of any award of compensation or damages consequent upon such claims.

Note: These policies shall be valid till the completion of the work. If the Contractor does not

provide these policies, the Bank reserves the right to take the above insurance policies themselves and recover the cost thereof from the bill of the Contractor.

9 Signing of Contract Agreement

- 9.1 The General instructions to the tenderers and hereinbefore referred to Conditions of Contract and Technical Specifications enclosed with the tender documents, the subsequent correspondence exchanged between the Bank and the tenderer, and the work order placed shall be the basis of the final contract to be entered into with the successful tenderer.
- 9.2 The Tenderer shall go through the terms and conditions given in the general conditions of contract herewith and his offer shall be strictly in line with the terms specified therein. No deviation from the terms and conditions specified shall be acceptable. Each page of the tender documents should be signed for his/their having acquainted himself/themselves in the general conditions of contract, technical specifications, etc.
- 9.3 The tender submitted on behalf of a firm shall be signed by all the partners of the firm or a partner who has the necessary authority on behalf of the firm to enter into the proposed contract. Otherwise the tender may be rejected.
- 9.4 On receipt of intimation from the Bank of the acceptance of his/their tender, the successful tenderer shall be bound to implement the Contract and within fourteen days thereof the successful tenderer shall sign an agreement in accordance with the draft agreement. Notwithstanding the signing of the agreement the written acceptance by the Bank of a tender in itself will constitute a binding agreement between the Bank and the person so tendering, whether such contract is or is not subsequently executed.
- 9.5 The Contractor shall not assign the contract to any other party. He shall not sublet any portion of the contract except with the written consent of the Bank. In case of breach of these conditions, the Bank may serve a notice in writing on the Contractor rescinding the contract whereupon the security deposit shall stand forfeited to the Bank, without prejudice to the other remedies available against the Contractor.

10. Right to Accept Part Tender

The Bank reserves the right to accept the tender either in whole or in part at the same prices quoted by the Tenderer.

11. Other Issues

- 11.1 The Contractor shall carry out all the work strictly in accordance with the detailed specifications and instructions of the Bank's officials. If in the opinion of the Bank's officials, nominal changes have to be made to suit the site condition and with the prior approval in writing of the Bank, the Contractor shall carry out the same without any extra charge.

11.2 Any sexual harassment complaints received from the Employees of the Bank or any other contract workers deployed at the Bank against the facility Manager/Supervisor and all the workmen staff deployed by the contractor shall be viewed seriously and dealt with as per the law.

12 Settlement of Disputes by Arbitration:

12.1 All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after its completion and whether before or after the termination or abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal. But if the Contractor is dissatisfied on any matter, he may within 28 days after receiving notice of such decision, give a written notice to the other party i.e. Bank, requiring that the matters in dispute be referred for arbitration. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree, a single arbitrator shall be appointed for the purpose. In case no agreement could be reached on the appointment of a single arbitrator, both the parties shall nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

12.2 The arbitrator or arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the exceptional matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

12.3 The arbitrator or arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

12.4 Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be at the discretion of the arbitrator or arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and shall direct by whom and to whom and in what manner the same shall be borne and paid.

12.5 This submission shall be deemed to be a submission to arbitration within the meaning of

the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the arbitrator or arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the arbitrator or arbitrators is given, abide by the decision of the Bank. No award of the arbitrator or arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Bank and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

13. Compliance of the requirements of the Minimum Wages Act / Rules and Contract Labour (R & A) Act / Rules and other Laws/Rules/Notification as applicable

- 13.1 The Contractor shall be responsible to get himself registered under the Contract Labour (Regulation and Abolition) Act, 1970 / the Contract Labour (Regulation and Abolition) Central Rules, 1971 and other relevant laws, whenever it is required. The Contractor shall follow all the relevant provisions of the Contract Labour (R & A) Act, 1970 and Contract Labour (R & A) Central Rules, 1971 and ensure to maintain all the records as prescribed there under and by the Office of the Labour Commissioner (Central).
- 13.2 The Contractor shall be responsible to make payment to their workmen strictly in accordance with the provisions of the Minimum Wages Act, 1948 and Minimum Wages (Central) Rules 1950 and the Notifications issued thereunder by the Government of India from time to time. The Contractor shall maintain the relevant records with regard to minimum wages as required under the Minimum Wages Act / Rules / Notifications issued by the Government of India from time to time. The Contractor shall maintain a register indicating therein the wages paid to their workmen, month-wise, and work-wise along with the signature of each employee acknowledging the monthly payment made to them. The register shall be submitted to the Assistant General Manager, Estate Department of the Bank for perusal by the 10th of the next month to which it relates.
- 13.3 The Contractor shall maintain all the documents, Registers and records as required under the Contract Labour (R & A) Act, 1970 / the Contract Labour (R & A) Central Rules, 1971, Minimum Wages Act, 1948 and Minimum Wages (Central) Rules 1950 and the relevant labour and general laws/Rules and Notifications and make the same available for inspection by the Bank or its officials and the Official of Labour Commissioner (Central) or any other statutory authority conferred with such powers under the respective Laws/Rules.
- 13.4 The Contractor shall be responsible to ascertain any changes made applicable in the rates of minimum wages by the Government of India vide their Notifications issued from time to time and shall implement the said changes and make payment of wages to their workmen accordingly with immediate effect and maintain all the records updated in this regard and

keep the Bank posted with the said development producing the necessary documentary proof without delay.

- 13.5 The Contractor shall be responsible for due observation and implementation of the entire statutory conditions and requirements of labour laws as applicable to his workmen such as Payment of Wages Act, 1936, Minimum Wages Act, 1948, Industrial Disputes Act, 1947, Maternity Benefit Act, 1970, Payment of P.F., ESI Act, Workmen's Compensation Act, etc. and all Government Liabilities.
- 13.6 The Contractor shall be responsible for compliance of all the legal requirements as per the prevailing labour laws and other Laws / Rules / Regulations as the case may be and the Bank shall not, in any manner be responsible for any act, omission or commission on part of the Contractor and no claim in this respect will lie against the Bank or his representatives.
- 13.7 The proof of remittance of statutory contribution of PF (Employer and Employee) and ESI to the appropriate agency, for those workers deployed by the Contractor to execute the contract work in the Bank, must be provided by the selected Contractor/Agency to the Bank every month along with the claim bill, failing which the claim bill shall not be settled. The Contractor shall obtain a license as contemplated under the Contract Labour (Regulation and Abolition) Act, 1970 or any other law, as applicable, failing which he alone would be responsible for actions/proceedings ensuing thereto. The Bank shall not be held responsible for acts, commissions or omissions of the Contractor and shall in no way made liable to the workers engaged by the Contractor. The authorized representative of the principal employer i.e. the Contractor, shall record under his signature a certificate at the end of the Register of Wages to the (Register of Wages-cum-Muster Roll) as the case may be, in the following form: "Certified that the amount shown in column No... has been paid to the workman concerned by direct credit to his/her bank accountat...."
- 13.8 The Contractor shall abide by and fulfil all the requirements laid down under the Contract Labour (Regulation and Abolition) Act, 1970 and the rules framed thereunder and he shall provide all the amenities prescribed under the CLRA Act to the workers engaged by him and pay them wages not less than the minimum prescribed under the Minimum Wages Act. He shall keep the Bank indemnified against all the actions that may be initiated against the Bank by the Statutory Authorities for his failure to pay such wages and provide the essential amenities. He shall submit to the Bank a certificate on a non-judicial stamp paper of the value of Rs.100/-, as per the format prescribed, along with the agreement, to the effect that workers employed by him have been paid minimum wages prescribed under the Minimum Wages Act as applicable.

14 Rates for All-inclusive Comprehensive Annual Maintenance Contract (CAMC) - Renewal

These rates shall remain firm for the first year of AMC & these charges will also be considered while evaluating tender as prescribed in the section "evaluation of tenders". Further renewal amount for the AMC shall be worked out as per the following formula:

$$AC = \frac{Ap}{100} (15 + 55 \times \frac{MPc}{MPp} + 30 \times \frac{Wlc}{Wlp})$$

Ac	=	The AMC amount for the current year.
Ap	=	The AMC amount for the previous year.
MPc	=	Wholesale Price Index for metal products 6 months prior to the commencement date of contract for the current year.
MPp	=	Wholesale Price Index for metal products 6 months prior to the commencement date of contract for the previous year.
Wlc	=	Consumer Price Index for industrial workers (Thiruvananthapuram) 6 months prior to commencement date of contract for the current year.
Wlp	=	Consumer Price Index for industrial workers (Thiruvananthapuram) 6 months prior to commencement date of contract for the previous year.

Operation Contract:

The Operation contract will be renewed after one year based in the following formula.

$$AC = \frac{Ap}{100} (10 + 90 \times \frac{Wlc}{Wlp})$$

Ac	=	The Operation cost amount for the current year.
Ap	=	The Operation cost amount for the previous year.
Wlc	=	Consumer Price Index for industrial workers (Thiruvananthapuram) 6 months prior to commencement date of contract for the current year.
Wlp	=	Consumer Price Index for industrial workers (Thiruvananthapuram) 6 months prior to commencement date of contract for the previous year.

15 Police Verification of all Workmen / Supervisors / Officials for entering in to the Bank's Premises:

The successful tenderer shall submit the necessary Police Verification Certificate of each deployed workman / supervisors / officials from Local Police Authorities about his/her identity records. Any change of deployment also needs to be submitted for the above provision without any lapses.

I/We hereby declare that I/we have read and understood the schedule of quantities and contents

of Part II of the tender and also have read and understood all the above conditions and the same shall remain binding upon me/us in case the work is entrusted to me/us.

Signature of tenderer with seal

Witness:

Address:

Date:

SECTION VI

The Conditions Hereinafter Referred To Interpretation Clause

In construing these Conditions, the Specifications, Schedule of Quantities and Contract Agreement, the following words shall have the meanings herein assigned to them except where the subject or context otherwise required.

(a)	“Employer/Bank”	Shall mean The Reserve Bank of India, Thiruvananthapuram Regional Office and shall include its assigns and successors.
(b)	“Contractor” (in case of partnership)	“Contractor” shall mean _____ and _____ trading in the name and style of _____ and having a place of business at _____ and shall include the partners for the time being of the said firm and the legal representatives of a deceased partner.
	(in case of individual)	“Contractor” shall mean Shri _____ trading in the name and style of _____ and shall include his heirs, successors and legal representatives.
	(in case of company)	“Contractor” shall mean _____ a company incorporated under _____ and having its registered office at _____ and shall include its successors and assigns.
(c)	“Site”	Shall mean the site of the Contract Works including any building and erections thereon and any other land (inclusively) as aforesaid allotted by the Employer for the Contractor’s use.
(d)	“This contract”	Shall mean the Articles of Agreement, the Special Conditions, the Conditions, the Schedule of Quantities and Specifications, etc. attached hereto and duly signed.
(e)	“Bank’s Security Officer/Caretaker”	The term “Bank’s Officer/Caretaker” shall mean the person appointed and paid by the Employer to inspect/supervise the works. The Contractor shall afford the Bank’s Officer/Caretaker every facility and assistance for inspecting/supervising the works and materials and for checking and measuring time and materials. Neither the Bank’s Officer/Caretaker nor any representative of the Bank shall have power to set out works or to revoke, alter, enlarge or relax any requirements of the Contract, or to sanction any day work, additions, alterations, deviations, or omissions, or any extra work whatever, except in so far as such authority may be specifically conferred by a written order of the Bank’s Engineer with the prior concurrence in writing of the Employer.

		The Bank's Officer/Caretaker or any representative of the Bank shall have power to give notice to the Contractor or his representative of non-approval of any work or materials and such work shall be suspended or the use of such materials shall be discontinued. The work will, from time to time, be examined by the Bank's Officer/Caretaker but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at any stage of the works or after the same is completed. Subject to the limitation of this clause the Contractor shall take instructions only from the Bank's Officer/Caretaker.
(f)	"Notice in writing"	Written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address to have been received when in the ordinary course of post it would have been delivered.
(g)	"Act of insolvency"	Shall mean any Act of Insolvency as defined by the Presidency Towns Insolvency Act or the Provincial Insolvency Act or any other Act amending such original.
(h)	"Net Prices"	If in arriving at the Contract Amount, the Contractor shall have added to or deducted from the total of the items in the Tender a sum, either as a percentage or otherwise, then the net price of any item in the tender shall be the sum arrived at by adding to or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or proportion of the sum so added or deducted by the Contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.
(i)	"The works"	Shall means Annual Maintenance Contract for the day-to-day Operations and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012. for the Employer as provided herein.

1. Scope of Contract

The Contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of the Employer. The Employer may in his absolute discretion and from time-to-time issue written instructions, details, directions and explanations, which are hereafter collectively referred to as "Employer's Instructions" in regard to:

- a) The variation or modification of the quality or quantity of works or the addition or omission or substitution of any work.
- b) Any discrepancy in the Schedule of Quantities and/or Specifications.
- c) The removal from the site of any materials brought thereon by the Contractor and the substitution of any other material therefore
- d) The dismissal from the works of any persons employed thereupon.

The Contractor shall forthwith comply with and duly execute any work comprised in such Employer's instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representatives upon the works by the Employer shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if not dissented from in writing within a further seven days by the Employer, such shall be deemed to be Employer's instructions within the scope of the Contract

2. Dismissal of Workmen

The Contractor shall on the request of the Employer, immediately dismiss from the works, any person employed thereon by the contractor who may, in the opinion of the Employer, is incompetent or has misconducted himself and such person/s shall not be again employed on the works, without the permission of the Employer.

3. Access to Works

The Employer and their respective representatives shall at all reasonable times have free access to the works and/or the workshops, factories or other places where materials are lying from which they are being obtained and the Contractor shall give every facility to the Employer and their representatives necessary for inspection and examination and test of the materials and workmanship. No person, unless authorized by the Employer, except the representatives of public authorities shall be allowed on the works at any time.

4. Assignments and Sub-letting

The whole of the works included in the Contract shall be executed by the Contractor and the Contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part share thereof or any interest therein without the prior written consent of the Employer, and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress. No alteration, omission or variation shall vitiate this Contract but in case the Employer thinks proper at any time during the progress of the works to make any alterations in or additions to or omissions from the works or

any alteration in the kind or quality of the materials to be used therein and shall give notice thereof in writing under his hand to the Contractor, the Contractor shall alter, add to or omit from, as the case may be, in accordance with such notice but the Contractor shall not do

any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract, Stipulation, Specifications or Contract without the previous consent in writing of the Employer and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Employer, with the prior approval in writing of the Employer and the same shall be added to or deducted from the Contract Amount, as the case may be, accordingly.

5. Sufficiency of Schedule of Quantities

The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of this tender for the works and of the prices stated in the Schedule of Quantities and/or the Schedule of Rates and Prices which rates and prices shall cover all his obligations under the Contract, and all matters and things necessary for the proper completion of the works.

6. Insurance in respect of damage to person and property

The Contractor shall be responsible for all injury to persons, animals or things, and for all structural and decorative damage to property which may arise from the operation or neglect of himself or of any nominated Sub-Contractor or any employee or either, whether such injury or damage arises from carelessness, accident or any other cause whatever, in any way connected with the carrying out of this Contract. This Clause shall be held to include *inter alia* any damage to buildings, whether immediately adjacent or otherwise, and any damage to Roads, streets, footpaths, bridges or ways as well as all damage caused to the buildings and works forming the subject of this Contract by frost, rain wind or other inclemency of weather. The Contractor shall indemnify the Employer and hold him harmless in respect of all and any expenses arising from any such injury or damage to persons or property as aforesaid and also in respect of any claim made in respect of injury or damage under any Acts of any legislature or otherwise and also in respect of any award of compensation or damages consequent upon such claim.

The Contractor shall reinstate all damage of every sort mentioned in this Clause, so as to deliver up the whole of the Contract works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to the property of third parties.

The Contractor shall indemnify the Employer against all claims which may be made against the Employer by any member of the public or other third party in respect of anything which may arise in respect of the works or in consequences thereof and shall at his own expense arrange to effect and maintain, until the virtual completion of the Contract, with an approved Office a Policy of Insurance in the joint names of the Employer and the Contractor against such risks and deposit such Policy or Policies with the Employer from time to time during the currency of this Contract. The Contractor shall also similarly indemnify the Employer against all claims which may be made upon the Employer whether under the Workmen's Compensation Act or any other statute in force during the currency of this Contract or at Common Law in respect of any employee of the Contractor or any Sub-Contractor and shall at his own expenses effect and maintain, until the virtual completion of the Contract, with an approved Office a Policy of

Insurance in the joint names of the Employer and the Contractor against such risks and deposit such Policy or Policies with the Employer from time to time during the currency of the Contract.

The Contractor shall be responsible for any liability which may be excluded from the Insurance Policies above referred to and also for all other damages to any person, animal or property arising out of and incidental to the negligent or defective carrying out of this Contract. He shall also indemnify the Employer in respect of any costs, charges or expenses arising out of any claim or proceedings and also in respect of any award of compensation or damages, arising therefrom.

The Employer shall be entitled to deduct the amount of any damage, compensation, costs, charges and expenses arising or accruing from or in respect of any such claims or damage from any or all sums due or to become due to the Contractor, without prejudice to the Employer's other rights in respect thereof.

7. Failure by Contractor to comply with Employer's instructions

If the Contractor, after receipt of written notice from the Employer, requiring compliance within 10 days, fails to comply with any instructions, the Employer is at liberty to employ and pay any other person/s to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer or may be deducted by him from any monies due to the Contractor.

8. Termination of Contract by the Employer

This contract is valid for a period of one year from April 01, 2026 to March 31, 2027, and the Bank is entitled to terminate the contract by giving one month advance notice, in case of violation of any of the Terms of this Contract or in case it is not satisfied with the service of Contractor in which case, the Contractor is not entitled for any compensation/damages and Security Deposit shall not be refunded.

9. Termination of Contract by Contractor

The contract can be terminated by the Contractor, if desired, by giving one month notice to the Bank. The notice period will start from the day of receipt of notice by the Bank.

10. Matters to be finally determined by Employer

The decision, opinion, direction, Certificate (except for payment), with respect to all or any of the matter hereof shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, Certificate or valuation of the Employer or any refusal of the Employer to give any of the same shall be subject to the right of arbitration and review hereof in the same way in all respects (including the provision as to opening the reference) as if it were a decision of the Employer.

11. Employer entitled to recover compensation paid to workmen

If, for any reason, the Employer is obliged, by virtue of the provision of the Workmen's Compensation Act, 1923, or any statutory modifications or re-enactment thereof to pay

compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Employer to the Contractor under this Contract or otherwise. The Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the Contractor and upon his giving to the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.

12. Right of Employer to terminate Contract in the event of death of Contractor, if individual

Without prejudice to any of the rights or remedies under this Contract, if the Contractor, being an individual, dies, the Employer shall have the option of terminating the Contract without incurring any liability for such termination.

13. Marginal Notes

The headings catch lines hereto and, in the Annex, hereto are meant only for convenience of reference and shall not in any way be taken into account in the interpretation of these presents and the Annexures hereto.

Date:

Signature of Tenderer

Place:

Address

SECTION VII

TERMS AND CONDITIONS

1. The period of contract is for one year, subject to satisfactory performance, unless it is curtailed by or terminated by the Bank owing to deficiency of service, sub-standard quality of the materials used, and breach of contract, reduction or cessation of the requirement of the work. Termination of the contract shall be made by issuing a prior notice. In such case a notice period of one month will be given to the Contractor and the security deposit shall not be refunded.
2. The Contractor and its staff shall take proper and reasonable precautions of Bank's assets and preserve from loss, destruction, waste or misuse the areas of responsibility given to them by the Bank.
3. The execution of cleaning will be done by uniformed, hygiene-conscious workers.
4. The Contractor shall exclusively supervise or employ sufficient supervisory personnel to supervise the work of his/her employees so as to ensure that the services rendered are carried out to maintain high standards of maintenance.
5. The Contractor shall depute only able bodied, physically fit, well trained and disciplined personnel for carrying out the work. Also, the Contractor should make sure the minimum number of persons, if any, specified in the scope of work are deployed on a pro-rata basis and Contractor shall engage the men/women whose age shall be above 18 years and duly trained for the job.
6. No lapse from the Contractor's side, which may cause damage to the property and injury to the staff in the opinion of the Bank's Engineer, shall be permitted.
7. The work has to be carried out with least inconvenience to the residents.
8. The Contractor should specify the working hours of their staff and the details thereof shall be maintained with the Caretaker/Security Guard of the respective colonies. No worker shall be permitted to stay back inside the campus after working hours.
9. The Bank shall have the right to ask for the removal of any person employed by the Contractor, who is not found to be competent and orderly in the discharge of his duty.
10. The Contractor shall have the addresses and photographs of their workmen being engaged by them for the said work. Workmen will be allowed inside the building only on Production of the photo pass issued by the Bank & also have to subject themselves to the security restrictions imposed by the Bank. Only the Contractor himself/ themselves shall be held responsible for the conduct of his/ their workers.

11. Within 45 days of award of contract, the Contractor has to obtain police verification report on the character and antecedents of their personnel and other details relating to age, educational qualification, name and permanent address to be provided under this contract along with their passport size photographs before engaging them for duty in Bank's premises. Only able bodied, physically fit, well trained, literate, disciplined and honest personnel shall be deployed.
12. The Contractor shall maintain an attendance register duly signed by designated Bank's staff and attach a copy of the same with each month's bills failing which no payments shall be released.
13. The rates quoted by the Contractor shall be in accordance with the Contract Labour Act 1970 / Minimum Wages Act, 1948 for the current year and also taking into account any escalation as notified from time to time by the Government of India. Tenders having quoted rates below the prescribed minimum wages shall be summarily rejected and will not be evaluated for the purpose of ascertaining L1 tenderer.
14. The successful tenderer shall be responsible for safety & security of their materials & personnel and also for ensuring fire prevention steps at all times in the working premises including their part of work.
15. The Contractor shall not engage any sub-contractor or transfer the contract to any other person in any manner and workers/personnel engaged by the Contractor shall not accept any gratitude or reward in any form.
16. The intending tenderers are advised to inspect the site with the prior permission from the Bank and ascertain the exactness of the area to be maintained and the work to be executed before quoting their rates.
17. All the consumables and disposables required for cleaning and day-to-day Operation and Preventive Maintenance should be eco-friendly and strictly from any of the brand approved by IGBC and shall be procured by the Contractor/agency at its own cost.
18. The manpower engaged shall be trained in management of garbage (bio-degradable & non-degradable and recyclable waste) also so that waste disposal is carried out properly without affecting the environment as per pollution control directions.
19. The Charges quoted will cover the cost of manpower deployed, material used, overhead charges and machinery/equipment deployed for efficient rendering of services and shall be payable on a monthly basis subject to submission of invoice. The payment thereon will be made after the same is duly certified by the Caretaker/Bank's Engineer that the services have been provided satisfactorily and after deducting all statutory dues/taxes, etc.

20. The materials/ spares used for the maintenance works shall be of approved quality and shall obtain prior approval from the Bank before it is used.
21. Payment to the workers has to be made through Bank account and proof for the same has to be submitted along with the bills.
22. All statutory benefits like EPF, Bonus, ESI, and other statutory payments etc. have to be paid by the Contractor and the proof for the same have to be submitted along with the bills.
23. The contract could be considered for further renewal for two years on same terms and conditions provided the Bank finds the services of the Contractor satisfactory and if the Bank desires so. The decision of the Bank in this regard will be final.
24. The Plant operation and maintenance will be periodically checked by the officials of the Bank.
25. The work shall be carried out strictly as per direction of the officials of the Bank.
26. The Contractor shall ensure that water shall be used judiciously without wasting.
27. The Contractor is solely responsible for compliance of provisions, or any Statute or rules framed there under by the Central Government or State Government and applicable to the workers employed by him. The Bank is not responsible in case of non-compliance of any of the provisions of the Statute or rules of the State/Central Government, by the Contractor.
28. The Bank will have the right to terminate the agreement without assigning any reason with a notice period of one month and the Contractor will not be entitled to any compensation for premature termination of the agreement. In such cases security deposit shall not be refunded. Before the expiry of the notice period given in the termination notice, the Contractor shall vacate the premises
29. In case of any dispute arising out of this agreement, the decision of the Bank will be final and binding on the Contractor.
30. The Bank will not provide any type of accommodation to the Contractor and/or his workers / supervisors, etc. in the Bank's premises.
31. The Contractor shall obtain necessary licenses and permits in their name at their own expenses and shall keep the Bank indemnified against any loss arising due to non- compliance to any statutory requirement.

I/We hereby declare that I/we have read and understood the above instructions for guidance of tenderers and will abide by the same.

Date:

Signature of Contractor with Seal:

Place:

Name and Address with Contact Nos.:

SECTION VIII

DETAILED SCOPE OF WORK

1. The list of scope of work is only indicative. Any maintenance work not specifically mentioned below but required for the healthy operation of the system concerned and for the satisfaction of the user dept./as directed by Bank's Engineer will be considered as part of scope of work.
2. The scope of work as mentioned below are the minimum expected from the firm / agency / contractor apart from break down maintenance and any other work required for operation and maintenance in proper way as per the operation and maintenance manuals of respective equipment and as per good engineering practices will be required to be done under this scope of work. Successful bidder will make Performa for recording the following minimum work schedule/parameters and show to the employer to ensure proper accomplishment of these tasks.
3. The scope of work shall cover operation & maintenance of plant in on all seven days of the week all-in routine, preventive and major/special maintenance works as required from time to time for Operation & Maintenance of STP at Reserve Bank of India Staff Quarters, Thamalam. Brief details of plants to be operated and maintained:

Sewage Treatment Plant- 56 KLD capacity:

- a) All the equipment's/installations shall always be kept in good and trouble-free operating conditions.
- b) All the required record for breakdowns/repairs and maintenance etc. shall be maintained in the form of history books and logbooks etc. as per directions.
- c) All the maintenance works shall be carried out in accordance with the direction/instruction of the Engineer in charge.

The scope of services to be provided under two items in the Schedule of quantities are furnished below:

Item No.1: Day-to-day operations, maintenance, and upkeep of the 56 KLD capacity Sewage Treatment Plant (STP), its allied equipment / installations, accessories etc., and immediate surroundings:

The scope of service under this item is for the day-to-day operations, maintenance, and upkeep of the 56 KLD capacity STP & its allied equipment / installations available at the Bank's Staff quarters Premises, Thamalam and their immediate surroundings, comprising the following, for a period of 1 year, commencing from April 01, 2026, comprising the following:

a) The contractor shall be liable for entering into an Annual Service Contract (ASC), for deploying a skilled Technician(s) having a minimum working experience of 2 years in the relevant field and well-versed & capable to do the operations and maintenance of the MBBR type STP & its allied equipment / installations, on a daily basis between 8.00 Hrs to 16.00 Hrs (including deploying a substitute on the weekly-off days and in the absence of the regular Technician) throughout the year, for a period of one year, commencing from April 01, 2026. The Technician so deployed should be liable for the day-to-day operations, maintenance, upkeep and cleanliness of the MBBR type STP & its allied equipment / installations, plant area and its surroundings and real-time reporting of any breakdown / malfunctioning of the STP or & its allied equipment / installations to the authorized officials of the Bank and the contractor, for remedial measures / repairs / servicing. The Technician shall also be liable for maintaining a 'logbook' in the plant, indicating therein the details of day-to-day operations / maintenance, break-down if any, remedial measures taken etc., daily and submit the same to the Estate Department, on a weekly basis and during inspections of the Bank's officials, for verification. Shifting the dried sludge, generated from the STP and stacking the same at designated location(s) within the office premises, for its use as manure shall also be the liability of the Technician. The Technician shall also be liable for maintaining the STP & its allied equipment / installations, accessories etc., as per the guidelines of the Kerala State Pollution Control Board (KSPCB) Authority and any other statutory body in force at any point of time. She / he shall, check / test the quality of the treated sewage (both treated water and dewatered sludge output) to ensure that all the parameters of the treated sewage (both treated water and dewatered sludge output), shall be within the permissible limits as per the KSPCB and any other statutory body in force at any point of time.

b) The scope of work under the item shall also include disposing and carting away the surplus dewatered sludge generated from the plant, after keeping quantity required by the Bank to be used as manure within the office premises, from the office premises to an authorized dumping yard, as directed by the Bank's Engineer. Any charges / penalties levied by such statutory bodies, because of non-compliance of such stipulations / requirements shall be paid by the contractor on behalf of the Bank, failing which the Bank shall pay the same and debit the same along with additional penalties as it may deem fit.

c) The contractor shall be liable for providing required types and quantities of cleaning materials, tools, consumables, safety accessories, personal hygiene materials, personal protective equipment's (PPEs) / accessories etc., and suitable uniform with the name of the contractor inscribed on it at her / his / their cost, for the Technician to be deployed for day-to-day operations and maintenance. d) The bidders shall offer their all-inclusive rates per month, which shall be applicable for an initial period of 12 months from April 01, 2026.

d) Payment towards the 'Annual Service' under the scope of this item shall be made by the Bank to the contractor on a monthly basis, after satisfactorily providing the service for the previous month, on submission of the bill, along with required documents, service reports, water testing reports (quarterly basis) etc., as specified herein.

- e) Deduction for any absence of the Technician(s) during 'Annual Service Contract' (ASC) period: Double the charges per day for the plant operator proportionally worked out from the quoted rate shall be levied from the bill. submitted by the Contractor, if the contractor fails to deploy the Technician(s) on any day, as indicated above. The penalties shall be recovered from any dues payable to the contractor or by invoking the Security Deposit.
- f) The contractor shall be liable to ensure payment of Minimum Wages to the Technician(s) deployed under the scope of this this item, as per the 'Minimum Wages' stipulated in the latest notification of the Central Labour Commissioner (CLC) at any point of time.
- g) The rate for the 'Annual Service' under this item shall be deemed to include the charges for the obtaining, submitting and maintaining a Workmen Compensation Policy (WCP), valid for the contract period, from an approved insurance agency, for the workmen [Technician(s)] to be deployed for under the scope of this item.
- h) The contractor shall pay the wages / salary to the Technician to be deployed for day-to-day operations and maintenance on monthly basis.
- i) Renewal: The 'Annual Service Contract' (ASC) may be awarded for an initial period of 12 months from April 01, 2026 and may be annually renewed (from April 01 to March 31) for a total further period of 2 years or more at the discretion of the Bank. While renewing 'Annual Service Contract' (ASC), the new rate for this item will be arrived at based on the method / formula provided in Part I of the Tender.

Notes:

While quoting the rate for this item, the bidders shall arrive at the rate as per the method given below:

Rate = [(A) + (B)]/12, where:

(A) - the component fixed by the Bank as ₹3,87,090/-, arrived at using the existing minimum wage of Skilled Technician for 365 days, @ ₹ 893/- per day, as per the latest notification of the Central Labour Commission, which shall be the minimum wage to be paid by the contractor to the skilled Technician to be deployed for day to-day operations & maintenance plus Employees Provident Fund @13% of Rs.15,000/- per month.

(B) - variable component 1: additional wages, if any the contractor intends to pay to the Highly Skilled Technician to be deployed for day to-day operations & maintenance over and above the Minimum Wages, statutory subscriptions / payments towards, ESI, bonus etc. as applicable, providing required types and quantities of cleaning materials, tools, consumables, safety accessories, personal hygiene materials, personal protective equipment's (PPEs) / accessories, uniform and overhead charges etc., obtaining and

submitting Workmen Compensation Policy, all risk policy including Third party insurance per annum the bidder intends to add.

Important Note: Tender(s) of those bidders, who quote rate of less than minimum wages for skilled labour, for this item will not be considered for further processing by the Bank, after opening 'price bids' of the Tenders.

Item No.2: 'Comprehensive Annual Maintenance & Service' of the 56 KLD capacity Sewage Treatment Plant (STP), its allied equipment / installations, accessories etc.:

The scope of service under this item is for the 'Comprehensive Annual Maintenance & Service' of the **56 KLD capacity** Sewage Treatment Plant (STP), its allied equipment / installations, accessories etc. and their immediate surroundings, comprising the following, for a period of 12 months from April 01, 2026, to ensure its operational / serviceable / trouble-free / efficient conditions, comprising the following:

- a) Inspection of the Sewage Treatment Plant (STP), its allied equipment / installations, accessories etc., once in every month and as and when found necessary by the Bank (whenever any defects / malfunction / deficiency of the system is noticed / reported), for diagnosing the defects / faults & rectifying the same. During the inspections each part / component of the Sewage Treatment Plant (STP), its allied equipment / installations, accessories etc, shall be thoroughly verified for any defects / malfunctions / erosion / wear & tear etc.
- b) Repairing / servicing, supplying spares / parts / accessories required for replacement of defective / faulty / dysfunctional ones, to bring the system to its original operational / serviceable / efficient condition and to ensure for smooth, trouble-free and efficient operations, functioning and serviceability of the STP & its allied equipment / installations, accessories etc., during the 'Comprehensive Annual Maintenance & Service' period under the scope of this item. In this regard the contractor shall maintain required quantity of spares / parts / accessories for regular use and immediate replacement(s) of defective / damaged / dysfunctional ones, during day-to-day operations & regular / breakdown maintenance. Cost of these spares / parts / consumables, which may be required daily and during the regular / break-down maintenance is deemed to be included in the rates quoted by the contractor.
- c) Any spares / parts / accessories, including bearings, nuts & bolts, gland packings, vibration pads etc., of the STP & its allied equipment / installations, accessories etc., found defective / dysfunctional / worn out, during the inspection and those requiring periodical replacement(s), shall be supplied and replaced with the same make / type / model / brand of spares, as provided at the time of installation of the original equipment / installation / accessory or approved, compatible equivalent. In case of spares / parts, which require frequent replacement a minimum buffer stock of such items shall be kept near the plant in the custody of the contractor.
- d) Supplying & using all

required consumable chemicals / materials for disinfection (Sodium Hypochlorite, bleach etc.), dosing, bio-culture, cleaning etc. and periodical replacement of filter media.

- d) The rate quoted for the 'Comprehensive Annual Maintenance & Service' under this item should include for repair / replacement of any equipment / installation of the system, in case they develop any defects beyond the scope of repairs to bring them back to their effective / efficient operational / serviceable conditions. In case of any defects, the same shall be repaired / rectified within specified period, including replacement of defective / damaged / dysfunctional parts / spares / components / accessories etc, in whole or part whatsoever they may be, without additional cost of the Bank. During such period(s) of repairs or replacement, the Contractor shall provide similar standby equipment / accessory on a temporary basis for keeping the system functional.
- e) Routine performance checks & maintenance shall be carried out during the period of the 'Comprehensive Annual Maintenance & Service', in accordance with Bank's requirements and as instructed by the Bank's Engineer. All performance checks undertaken should be recorded in the 'logbook' to be maintained by the contractor in the plant.
- f) All mechanical parts of the plant shall be suitably greased / oiled to ensure friction free movements. The gland packings of the pumps shall be replaced as and when found necessary.
- g) The finishes such as painting, powder coating, FRP coating on the surfaces of the components of the STP & its allied equipment / installations, accessories etc., found eroded / corroded / tarnished at the time of inspection shall be suitably prepared by removing the rust scales, delaminated finishes and repainted / re-coated with the same finish as of the original ones, after suitably preparing such surfaces as per the instructions of the Bank's Engineer.
- h) The STP & its allied equipment / installations, accessories etc., shall be maintained as per the guidelines of the Kerala State Pollution Control Board (KSPCB) and any other statutory body in force at any point of time.
- i) The quality of the treated sewage (both treated water and dewatered / dried sludge output) shall be maintained as per the stipulations of the Kerala State Pollution Control Board (KSPCB). Any charges/ penalties levied by such statutory bodies, because of non-compliance of such stipulations/ requirements shall be paid by the contractor on behalf of the Bank, failing which the Bank shall pay the same and debit the same along with additional penalties as it may deem fit. Treated water shall be periodically (once in a quarter or as and when required by the Bank's Engineer) tested from a laboratory accredited by NABL and approved by the Bank's Engineer, at the cost of the contractor. The reports of such tests shall be submitted to the Estate Department of the Bank along with the contractor's bills for 'Annual Service Contract' and copies of the same shall be preserved in the plant.
- j) The bidders shall offer their all-inclusive rates per quarter, which shall be applicable for an initial period of one year from April 01, 2026.

k) Payment towards the 'Comprehensive Annual Maintenance & Service Contract' (CAMSC) shall be made quarterly per year basis, after satisfactorily providing the service for the previous quarter, on submission of the bill, along with required documents, service reports, water testing reports, attendance sheet of the technician etc, as specified herein.

l) Penalty for delay in rectification of defects / faults during the 'Comprehensive Annual Maintenance & Service' period: Penalty of ₹ 500/- ₹ 1000 per day per incidence, shall be deducted as per clause 7 in general conditions of contract.

m) The contractor shall be liable to ensure payment of Minimum Wages to the workmen deployed under the scope of this 'Comprehensive Annual Maintenance & Service', as per the 'Minimum Wages' as per the latest notification of the Central Labour Commissioner (CLC) at any point of time.

n) The contractor shall also be liable for maintaining a 'logbook' in the plant, indicating therein the details of routine / break-down services done, remedial measures taken etc, during their visits to the plant and submit the same to the Estate Department of the Bank on a monthly basis and during inspections of the Bank's officials, for verification. The contractor shall also be liable for preparing and submitting detailed reports of routine / break-down services done, remedial measures taken etc, during their visits to the plant.

o) **Renewal:** The 'Annual Maintenance & Service Contract', shall be awarded for an initial period of 12 months (four quarter) from April 01, 2026 and may be annually renewed (from April 01 to March 31) for a further period of 2 years or more, thereafter the initial period, at the discretion of the Bank. While renewing the 'Annual Maintenance & Service Contract', the new rate for this item will be arrived at based on the formula provided in Part I of the Tender.

Brief scope of the activities covered under the scope of items in the Schedule of Services of the Contract:

1. The service under item No. 1 in the Schedule of Services of this 'Annual Service Contract' (ASC) is for deploying Skilled Technician(s) for day-to-day Operations and Maintenance of the Sewage Treatment Plant (STP) plant, its allied equipment and accessories etc. The activities of the Skilled Technician so deployed include:

i) Day-to-day operations and maintenance of the Sewage Treatment Plant (STP), its allied equipment and accessories including back-washing, cleaning and rinsing of all screens / filters (Bar Screens, Pressure Sand Filter / Multi-media Filter, Activated Carbon Filter, re-filling of the dosing / anti scalent / cleaning chemicals as and when required, day-to-day cleaning / housekeeping of the entire Sewage Treatment Plant (STP), its allied equipment & accessories and the shed housing them, to ensure efficient, trouble-free and smooth functioning of the Sewage Treatment Plant (STP), its allied equipment and accessories.

- ii) Replacement of pipes, fittings, gaskets, gland packings and other spares, required to ensure leak-free joints & connections of the Sewage Treatment Plant (STP), its allied equipment and accessories as and when required.
- iii) Maintaining and updating the registers and logbooks, as stipulated herein on a day-to-day basis and submitting the same for verification of the Bank's Engineer as and when called for by her / him.
- iv) Rectifying / repairing / making good minor repairs / breakdown, if any including the essential spare parts to be kept in store by the Contractor, to make the Sewage Treatment Plant Serviceable and reporting about their breakdown / defects / malfunctioning, requirement of spare parts / materials etc, if any required on a real time basis to the Contractor and Bank's Engineer for remedial measures back in to functional conditions.
- v) Keeping the Sewage Treatment Plant (STP), its allied equipment & accessories and surroundings in a neat and tidy conditions, including sweeping, mopping, dusting, washing etc., on a day-to-day basis.

2. Annual comprehensive service under item No. 2 in the Schedule of Services of this 'Annual Service Contract' (ASC) is for periodic preventive as well as break-down maintenance & servicing, including supply and replacement / use of required spare parts, chemicals and materials required for day-to-day operations and preventive as well as break-down maintenance & servicing of the Sewage Treatment Plant (STP) plant, its allied equipment and accessories, free of cost to the Bank, during currency of the Contract, which broadly include:

- i) Supply and use of chemicals / materials, including dosing chemicals, such as Sodium Hypo Chlorite, anti-scalants, cleaning chemicals (organic & in-organic) etc., required for da-to-day Operations & Maintenance and cleaning to ensure efficient, trouble-free and smooth functioning of the Sewage Treatment Plant (STP), its allied equipment and accessories.
- ii) Periodic overhauling, servicing and deep cleaning of the entire Sewage Treatment Plant (STP), its allied equipment & accessories and the shed housing them, at an interval not exceeding 3 months, to ensure efficient, trouble free and smooth functioning of the Sewage Treatment Plant (STP), its allied equipment and accessories.
- iii) Replacement of Filter Media of the Pressure Sand Filter / Multi-media Filter, Activated Carbon Filter at least once in a year and as and when found necessary, to ensure maximum efficiency of the Sewage Treatment Plant (STP).
- iv) Replacement of spares and accessories of the online and off-line instruments required for measurements of pH, TSS / TDS / conductivity etc., of the raw sewage (input), treated water (output) and de-watered / dried sludge, replacement of worn-out flow meters measuring input/treated waters etc.

- v) Any other spare parts and consumables required to ensure efficient, trouble free and smooth functioning of the Sewage Treatment Plant (STP), its allied equipment and accessories.
- vi) Treated water shall be periodically (once in a quarter or as and when required by the Bank's Engineer) tested from a laboratory accredited by NABL and approved by the Bank's Engineer, at the cost of the contractor. The reports of such tests shall be submitted to the Estate Department of the Bank along with the contractor's bills for 'Annual Service Contract' and copies of the same shall be preserved in the plant.
- vii) The frequency of servicing / repairs indicated herein above are maximum. However, to ensure consistent and efficient functioning of the Sewage Treatment Plant (STP), its allied equipment and accessories, minimum required recovery time in case of breakdowns and specified / intended quality parameters of the treated water (output) and de-watered / dried sludge, required spares, consumables and materials may be supplied replaced as and when required and no separate charges will be paid by the Bank for the same.

- viii) Details of periodic visits / tests to be performed:

Sl. No	Description	Frequency
1	Service Engineer's / Technicians visit for servicing of the Sewage Treatment Plant (STP) and its allied equipment & accessories and submission of inspection / service report.	Monthly
2	Testing of treated water/ sludge	Quarterly
3	Overhauling and servicing of the entire Sewage Treatment Plant (STP) and its allied equipment & accessories.	Bi- Annually

3. However, replacement of the equipment / components / accessories, pertaining to the Sewage Treatment Plant (STP) and listed below, which are found to be outlived their service life / damaged beyond the scope of repairs / servicing by normal wear & tear in such a manner that, it is not economically viable, to bring them back to normal serviceable / working conditions, for reasons beyond the control of the Contractor are **excluded** from the scope of the Annual Service Contract:

- a) Multiport / butterfly / other types of valves.
- b) Pumps, motors & blowers.
- c) Electrical, panels & wiring.
- d) Electrical cables, UV lamps and housings for the same.
- e) Inlet Piping works

4. The following parameters of treated water tested on a quarterly basis through a laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories (NABL) of India, and the reports of the same shall be to be submitted along with quarterly service bills of the Contractor:

Sl. No.	Parameters of the treated water (output) to be tested.
1	Colour.
2	Odour.
3	Conductivity.
4	Turbidity.
5	pH value.
6	Total suspended Solids (TSS).
7	Total Dissolved Solids (TDS).
8	Carbonate Hardness.
9	Non-Carbonate Hardness.
10	Total Hardness (as CaCO_3).
11	Phenolphthalein Alkalinity (as CaCO_3).
12	Total Alkalinity (as CaCO_3).
13	Calcium (as Ca).
14	Magnesium (as Mg).
15	Chloride (as Cl).
16	Sulphate (as SO_4).
17	Iron (as Fe).
18	Silica (as SiO_2).
19	Nitrate (as NO_3).
20	Biological Oxygen Demand (BOD).
21	Chemical Oxygen Demand (COD).
22	Coliform Bacteria.

5. Tools & other equipment:

a. All the general & special tools, tackles required for proper operation and maintenance shall be arranged by the contractor at his own cost and issue to the staff deployed by him for this work.

6. Watch & Ward:

a. Watch and Ward of material, machineries and system etc. till end of the contract shall

be the sole responsibility of the contractor and pilferage etc. shall be entirely to his account.

7. Operational timing:

Sewage Treatment Plant (STP) at Reserve Bank of India Staff Quarters, Thamalam shall be kept under supervision from morning 8.00 AM to 4.00 PM (7-day week) (including deploying a substitute on the weekly-off days and in the absence of the regular Technician), throughout the year.

8. Deployment of Staff:

- a. The agency shall deploy skilled plant operator for satisfactory operation and maintenance of STP in day shift for uninterrupted working of the plants.
- b. Any extra labour of any nature if required, at any time for attending any repair/break down shall be deployed by the agency at his own cost for which nothing extra shall be payable.
- c. The deployed labour shall be sufficient, experienced and qualified/trained in operation & maintenance of STP so that all the break downs/repairs are attended immediately with minimum possible down time. Any unjustified delay in repairing of equipment's shall be treated as breach of contract and suitable penalty shall be imposed and recovered from the monthly bill/security deposited.

9. Schedule of Maintenance:

The purpose of testing the systems (STP) is to ensure to avoid break down and continuous delivery of the required system output. An additional purpose is to detect deficiencies of the system not evident by inspection.

a) Daily Tests.

- Treated water quality.
- Colour & odor of the treated water.
- Qualified operating personnel shall be in attendance during the daily pump operation.
- Pump System Procedure.
- Record the system suction and discharge pressure gauge readings.
- Check the pump packing glands for slight discharge.
- Adjust gland nuts if necessary.
- Check for unusual noise or vibration.
- Check packing boxes, bearings, or pump casing for overheating.

b) Monthly tests:

- Check working of all the pumps, filters etc.
- Cleaning of all the strainers and chambers of water collection before and after treatment. Tighten glands & replace glands Dori if required of all pumps & valves

c) Quarterly tests:

- Clean all the sludge from the all the collection chambers, treated water tanks etc.
- Grease all the bearings of pumps & motors.
- Check connections of all the cables, switches and starters on panel.
- Testing of treated water quality from the laboratory. To ensure that treated water is as per standard parameter of relevant IS Code/guidelines.

10. Special Conditions:

The STP is designed for Reserve Bank of India Staff Quarters, Thamalam. The system is required to be maintained throughout the contract period. The contract covers providing the skilled staff for operation, preventive maintenance, replacement / repairing of defective equipment's etc. Staff deployed may be covered under PF and ESIC (if applicable). Attendance/service/maintenance report shall be maintained duly countersigned by caretaker/ Bank's engineer. Monthly attendance report and STP testing reports shall be submitted to Bank along with the bill. Rates quoted by the firm shall be in accordance with Contractor Labour Act 1970/ Minimum Wages Act (Central). Salary of employees should be covering minimum wages specified by Central Labour Commission and shall be disbursed through NEFT only to their bank account and details of the same should be sent to RBI for verification. Tender having quoted rates below prescribed rates will be rejected.

- 1) The quoted rate shall also be inclusive of consumable materials i.e. required chemicals, chlorine, alum, jaggery, waste, calico cloth, grease, petroleum jelly, insulation tape etc.
- 2) The contractor should deploy only skilled persons for operation / maintenance work for the STP system including all associated equipment's / subunits i.e. electrical starter panel including timer, contractors, indicators lamps, fuses, battery charging circuits, engine primer (24V, DC motor) etc.
- 3) The skilled person should have thorough knowledge regarding function of system and operation and maintenance of STP as per technical specifications.
- 4) The deployed staff should be familiar to operation of pumps / carrying out preventive maintenance of all the equipment's as per the desired schedule. In each month at least one time all equipment's to be checked for their operation & pumps to be checked for their operational ability / functioning on daily basis.

- 5) The deployed person shall attend the complaint which needs any replacement of spares etc. required for the smooth operation after getting the prior approval from Bank's Officials.
- 6) The deployed person shall attend the complaints on holidays / after office hours also considering the importance of the system, in case of emergency.
- 7) The contract amount shall include of all necessary testing charges /tools/for trial/runs/chemicals etc.
- 8) The charges include carrying out of the periodical preventive maintenance of all the Electrical equipment's and proper register to be maintained and the extract shall be furnished to RBI
- 9) Whenever particular equipment goes out of order; the fact shall be brought to the notice of the Bank's Engineer immediately. If any need intimation to Bank's Engineer, material need to be replaced, the same shall arranged within shortest time. Repair / replacement work shall be taken up immediately and to be completed.
- 10) The contractor should provide common phone / Mobile No. to the pump operators in duty at Bank and it is accessible to the round the clock for approach them in case of emergency.
- 11) Minimum service charge quote should not be less than 3.00% of the Fixed Component. Any quotes below the threshold will be considered invalid.

Place:

Signature and seal of the Tenderer

Date:

Name:

Address:

Email:

Phone:

SECTION IX

PREAMBLE

1. The successful tenderer shall enter into a Service Level Agreement with the Bank, which will cover the details of manpower that will be deployed, their working hours and on-call availability.
2. All works will be carried out at timings which will be as per convenience to the Office and without causing interference or inconvenience to the Bank. Contract staff should be in uniform and should maintain discipline. The Caretaker/Assistant Caretaker should be informed immediately whenever there is an emergency situation. Any major work or repair to be carried out should be brought to his notice immediately. Reports of all complaints and remedial works done should be maintained and should be submitted to him every month.
3. The Contractor is responsible for getting the antecedents verification of all employees done by police authorities. A compliance report along with the details of all his employees needs to be submitted to the Bank for records. This exercise needs to be done periodically, in view of the security angle.
4. No minor shall be engaged by the Contractor in discharge of his duties under this contract. If any such violation is observed, apart from cancellation of the contract, suitable legal measures would be initiated against the Contractor
5. The service personnel of the Contractor shall not be provided accommodation inside the Bank's premises.
6. The duties and work timings of STP Operator are as indicated in Section VIII.

SECTION - X

SAFETY CODE

1. First-aid appliances, including adequate supply of sterilized dressings, cotton wool shall be maintained in a readily accessible place for the use of staff deployed by the tenderer.
2. In case of any mishap, the injured person shall be taken to a public hospital without loss of time, where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground level.
4. Workers employed shall be provided with protective footwear and rubber hand gloves as per requirement.
5. Every opening in the floor of a building or a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one meter.
6. No portable single ladder shall be over eight meters in length. The width between the side rails shall not be less than 30 cms and distance between two adjacent rungs shall not be more than 30 cms. When a ladder is used, an extra worker should be engaged for holding ladder.
7. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench, whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
8. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing; minimum height shall be one meter.
9. No floor, roof or other part of the structure shall be so overloaded with debris of materials as to render it unsafe.
10. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand-gloves.
11. Those engaged in welding works shall be provided with welder's protective eye shields and gloves.

12. No paint containing lead or lead products shall be used except in the forms of paste or readymade paint.
13. Suitable face masks shall be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
14. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the period of cessation of work.
15. Hoisting machines and tackle used in the works, including their attachments, anchorage and support shall be in perfect condition.
16. The ropes used in hoisting or lowering material, or a means of suspension shall be of durable quality and adequate strength and free from defects.

SECTION – XI

FIRE SAFETY CODE

1. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
2. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
3. Electrical power cables/wires used shall not have any joints and shall be properly rated.
4. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
5. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers/Personnel, work shall be started.
6. Two buckets of water and sand shall be kept in an easily accessible area on the site.
7. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
8. Used paint drums shall be stored in specified store only after closing them properly.
9. Personal protective equipment such as safety shoes, hand gloves, welder's mask, ear plug, etc., depending upon the requirement of the work shall be provided by the Contractor to the workmen to prevent occupational health hazards.
10. The safety belt shall be provided by the Contractor and used by the workmen while working from height for more than 10' from Ground level.
11. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
12. Both the staircase doors shall be normally kept closed.
13. None of the fire extinguishers shall be removed/shifted from its designated location.
14. Power supply shall be switched off from the mains when equipment is not in use.
15. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
16. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
17. Battery operated emergency light/torches shall be provided by the Contractor to the workmen while working beyond office hours.

Annexure A

Client's certificate regarding performance of the Contactor providing Operation and Comprehensive Maintenance Services of Sewage Treatment Plant

(To be issued by the client on its letterhead)

Name and address of the Client:

Details of service availed from M/s.....

Sl. No.	Particulars	Comments
1	Nature of service availed	
2	Agreement No. and date	
3	Agreement amount	
4	Date of Commencement of work	
5	Number of personnel provided	
6	Comments regarding adherence of terms and conditions of contract	
7	Details of compensation levied for delay (indicate amount) if any	
8	Gross amount of the work completed and paid	
9	Name and address of the authority under whom works executed	
10	i) Quality of work (indicate grading)	Outstanding/Very Good/ Satisfactory/ Poor
	ii) Amount of work paid on reduced rates, if any	
11	i) Did the Contractor go for arbitration?	
	ii) If yes, total amount of claim	
	iii) Total amount awarded	
12	Comments on the capabilities of the contractor	

	(1) Technical Proficiency	Outstanding/Very Good/ Satisfactory/ Poor
	(2) Financial Soundness	Outstanding/Very Good/ Satisfactory/ Poor
	(3) Mobilization of manpower	Outstanding/Very Good/ Satisfactory/ Poor
	(4) General behaviour	Outstanding/Very Good/ Satisfactory/ Poor
13	Any other information	

Place:

Date:

Signature of the Authorised Official

(With seal)

Note:

- i) All columns should be filled in properly countersigned.
- ii) The Client Certificates should be submitted for each of the Prequalification work/s
- iii) Signed by an official not below the rank of an Officer / Executive Engineer or equivalent in case of Govt./Semi-Govt., organisations or a PSU.
- iv) Supported by adequate proof of payments received by the contractor for the work done by them.
- v) Client's report issued by private organization shall be accompanied by TDS Certificates
- vi) All columns should be filled in properly countersigned. Client certificate should be on letter head of the Client with signature of Authorized person.

(Only scanned copy of the report must be uploaded in 'mstcecommerce' portal while submission of e-tender.)

Annexure B
Supplier Details

RESERVE BANK OF INDIA	
THIRUVANANTHAPURAM	
PAYMENT OF BILLS THROUGH ECS / NEFT	
PARTICULARS OF CONTRACTORS / SUPPLIERS	
Name of the Firm / Company *	
Type of the Firm/ Company	
GSTIN. *	
Permanent Account No. (PAN)*: -	
Postal Address (with Pin code)*	
Contact Person *	
Telephone Number (land)	
Mobile Number *	
E-mail ID *	
Bank Account Number*	
Type of A/c*	
Name of the Bank*	
Name of the Branch*	
IFSC CODE*	
Provident Fund Registration Number	
ESIC Registration Number	
MSME Registration Number	

Whether tenderer holding a License under Section 12 (1) of Contract Labour (R&A) Act 1970 read with section 21 of Contract Labour Act 1971.		
Experience in undertaking similar services to other organizations		
Total contract value of services provided to the other organization for the last 3 years.	2022-2023	₹
	2023-2024	₹
	2024-2025	₹
Furnish turnover for the last three years	2022-2023	₹
	2023-2024	₹
	2024-2025	₹
Indicate if involved in any litigation at any point of time		
Any civil suits pending in any court. Give details		

Annexure C

EMD PAYMENT REFERENCE	
Name of the Firm / Company *	
Mobile Number	
Sender's Bank Account Number*	
Sender's IFSC CODE*	
EMD Amount Paid:*	
Payment reference no.: *	
Date of Payment:*	
The fields marked with * should be mandatorily filled.	

ANNEXURE- D

Proforma for Bank Guarantee In Lieu Of Earnest Money Deposit

(To be submitted on non-judicial stamp paper of appropriate value purchased in the name of the issuing Bank).

This deed of guarantee made this _____ day of _____ two thousand _____ between _____ (Name of Banker) having its registered office at _____ (place) and one of its local offices at _____ (hereinafter referred to as the Surety), and Reserve Bank of India, a corporation constituted by the Reserve Bank of India Act, 1934, having its Central Office at Central Office Building, Shahid Bhagat Singh Road, Mumbai-400 001 INDIA (hereinafter referred to as the Bank).

WHEREAS _____ Tenderer's name hereinafter referred to as 'Tenderer') a Company registered under _____ and having its registered office at _____ is bound to deposit with the Bank by way of earnest money INR _____ (INR _____ only) in connection with its Tender for '**Contract for day-to-day Operation and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012**' and the specifications and terms and conditions enclosed therein.

WHEREAS the tenderer as per clause No._____ Section IV of Instructions to tenderers and special conditions has agreed to furnish a Bank Guarantee valid up to _____ instead of deposit of earnest money in cash.

NOW THIS WITNESSETH:

1 That the Surety in consideration of the above Tender made by the Tenderer to the Bank hereby undertakes to guarantee payment on demand without demur to the Bank the said amount of INR _____ (INR _____ only) within one week from the date of receipt of the demand from the Bank on presentation of this deed of guarantee, which the Tenderer is bound to deposit with the Bank by way of earnest money in connection with his Tender.

2 This guarantee shall not be affected by any infirmity or irregularity on the part of the Tenderer or by the dissolution or any change in the constitution of the Bank, Tenderer or the Surety.

3 The Bank shall be eligible to make any claim under this guarantee if the Tenderer after submitting his Tender, rescinds from his offer or modifies the terms and conditions thereof in a manner not acceptable to the Bank or expresses his unwillingness to accept the order after the Bank has decided to place order with the Tenderer for the '**Contract for day-to-day Operation and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012**'.

The Banks' decision in this regard shall be final and binding.

4 The Surety shall not and cannot revoke this guarantee during its currency except with previous consent of the Bank in writing.

5 Notwithstanding anything contained in the foregoing, the Surety's liability under the guarantee is restricted to INR _____ (INR _____ only).

6 This guarantee shall remain in force and effective up to _____ and shall expire and become

ineffective on intimation thereof being given to the Surety by the Bank in which event this guarantee shall stand discharged.

7 The Surety will make the payment pursuant to the demand notice issued by the Bank, notwithstanding any dispute that may exist or arise between the Tenderer and the Bank or any other person.

8 Any forbearance, act or omission on the part of the Bank in enforcing any of the conditions of the said tender or showing of any indulgence by the Bank to the tenderer shall not discharge the Surety in any way and the obligations of the Surety under this guarantee shall be discharged only on the intimation thereof being given to the Surety by the Bank.

9 Notwithstanding anything contained hereinabove, unless a demand or claim under this guarantee is made on the Surety in writing on or before _____, the Surety shall be discharged from all liabilities under guarantee thereafter.

10 The Surety has the power to issue this guarantee under its Memorandum and Articles of Association and the person who is hereby executing this deed has the necessary powers to do so under the Power of Attorney granted to him by the Surety.

SIGNED AND DELIVERED For and on behalf of or and on behalf of above named Bank. (Banker's Name and Seal)

Bank Manager
(Banker's seal)

ANNEXURE- E

Details of Similar Qualifying Works Executed During the Last 5 Years

Sr. No.	Name and address of the firm/company	Nature of work	Contract value of the work	Whether works completed in time or not (give date of start & and date of completion)	Completion period as per work order@	Fax /phone number& contact person of the firm

(Attach sheet if required)

@Kindly submit the work order copies.

Date:

Place:

Signature and Seal of the tenderer

ANNEXURE- F

बायो- डाटा फॉर्म / Bio- Data of workers employed by the contractor

(to be submitted in letter head of the contractor)

नाम / Name	
पिता का नाम / Father's Name	
जन्म तिथी / Date of Birth	
लिंग / Gender	
विवाह की स्थिति / Marital Status	
शैक्षणिक योग्यता / Educational Qualification	
वर्तमान पता / Current Address	
स्थाई पता / Permanent Address	
मोबाइल नं. / Mobile No.	
*आधार नं. / Aadhaar No.	
*पैन नं. / PAN No.	
*बैंक खाता विवरण / Bank Account Details	खाता संख्या/ Account No.- आई.एफ.एस.सी. कोड/ IFSC Code-
*पी.एफ. (पू.ए.एन.) संख्या / PF (UAN) No.	
*ई.एस.आई.सी. (आई.पी.) नं. / ESIC IP No.	
नमूना हस्ताक्षर अथवा अंगूठे का निशान/ Specimen Signature or Thumb impression	

* *अनिवार्य दस्तावेज Mandatory documents*

उपरोक्त विवरण मेरे द्वारा सत्यापित किए गए हैं और सहायक दस्तावेज संलग्न हैं।

The above details are verified by me and the supporting documents are enclosed.

ऑफिशियल सील के साथ हस्ताक्षर / Signature with official seal-

अधिकारी का नाम / Name of Official-

पदनाम / Designation-

स्थान / Place-

दिनांक / Date-

ANNEXURE- G

FORM OF BANKERS' SOLVENCY CERTIFICATE FROM A SCHEDULED BANK
(On Bankers' Letter Head)

Place:

Date:

**The General Manager
(Officer-in-Charge)
Reserve Bank of India
Estate Department
Thiruvananthapuram
Kerala**

This is to certify that to the best of our knowledge and information M/s. /Shri..... a customer of our bank having marginally noted address, are/is respectable and can be treated as good for any engagement up to a limit of ₹.....(Rupees).

This certificate is issued without any guarantee or responsibility on the bank or any of its officers.

For the Bank with Name, Designation & Seal

Note:-

- (i) Bankers' certificates should be on letter head of the Bank
- (ii) In case of partnership firm, certificate to include names of all partners as recorded with the Bank.

Note:

- 1. Bankers' certificates should be on letter head of the Bank, sealed in cover addressed to enlistment authority.**
- 2. In case of partnership firm, certificate to include names of all partners as recorded with the Bank.**

ANNEXURE- H

DETAILS OF BANKS

Details of our Bank/s are:

S. No.		Bank 1	Bank 2
1	Name of the Bank		
2	Name of the Branch and its complete Postal Address		
3	Name of the Branch Manager with his/her Telephone No. (s). and Fax No(s) etc.		
4	Type of Account		
5	Account Number		
6	Name of Account Holder		
7	IFSC Code		
8	Whether Credit facility/Overdraft facility is being availed		
9	Date of opening of account		

#Attach a cancelled Cheque of each bank.

Signature

Name of authorized signatory

Firm/Company Name with seal

ANNEXURE-I

Proforma for Indemnifying the Employer against Contract labour Rules/regulations

To,

The General Manager
(Officer-in-Charge)
Reserve Bank of India,
Thiruvananthapuram:695 033

Dear Sir/Madam,

I / we hereby undertake to pay wages to all the labourers of all descriptions engaged by me / us for undertaking the annual maintenance contract for Annual Maintenance Contract for day-to-day Operation and Comprehensive Maintenance of 56 KLD Compact Sewage Treatment Plant installed at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012, at the rate which is not less than the one prescribed under the Minimum Wages Act, 1948 and to ensure compliance of essential amenities as provided under the CLRA Act, 1970 and to keep the Principal Employer (Reserve Bank of India) indemnified against all the actions that may be initiated against the Principal Employer (Reserve Bank of India) by the Statutory Authorities for my / our failure to pay such wages and provide essential amenities.

Yours faithfully,

Signature:

Name:

Address:

.....

.....

Seal

(The above undertaking to be prepared on a Non-Judicial Stamp paper of Rs.100/-)

ANNEXURE- J

Checklist of documents to be uploaded on MSTC Portal along with Part-1 of Tender

Sr. No.	Particulars of Documents	Submitted (Yes/No/Not Applicable*) *Kindly provide valid reason
1	Tender Document issued by the Bank – duly filled, stamped and signed (including all Annexures, Minutes of pre-bid meeting and corrigendum if any)	
2	Power of Attorney/ authorization with the seal of the company	
3	Copy of NEFT Receipt /BG as evidence of remitting EMD amount of ₹19,000/-	
4	Certificate of incorporation and Memorandum and Articles of Association / partnership deed/ other relevant certificate of registration for commencement of business	
5	Particulars of tenderer (in format prescribed under Annexure- B) along with particulars of all the directors and responsible officials/ partners/ individual/individuals involved	
6	Copy of PAN Card & other related Income Tax documents	
7	Copy of GST Registration Certificate	
8	Copy of MSMED Registration Certificate, if any	
9	Copy of EPF Registration	
10	Copy of ESIC Registration	
11	Copy of License under Section12 (1) of Contract Labour (R&A) Act 1970 read with section 21 of Contract Labour Act 1971	
12	Work Orders and completion certificates in support of experience of more than 5 years in carrying out similar works	
13	Details of similar qualifying works completed in last 5 years along with contact details of clients (in format prescribed under Annexure- E)	
14	Work Orders for all similar qualifying works completed in last 5 years	

15	Client's Certificates (in format prescribed under Annexure A)	
16	Copy of TDS Certificates as a proof of payment for all client certificates issued by private organizations	
17	Completion certificates for all similar qualifying works completed in last 5 years	
18	Work Orders for previous experience, if any, of carrying out Works for the Reserve Bank of India at any center	
19	Copies of the Audited Final Accounts for last 5 years and a certificate issued by Chartered Accountant indicating the turnover for the last 5 years	
20	Copies of the Income Tax Clearance Certificates/ Income Tax Assessment Orders/ Income Tax Returns for last 5 years	
21	Details of Bank Accounts along with Contact details of Bank(s)	
22	Solvency Certificate issued by the tenderer's bankers specifically for this work for an amount equivalent to the estimated cost, for indicating financial soundness of the tenderer.	
23	Valid document in support of having self-owned full-fledged service setup/ back office/ administrative office in Kerala	
24	Undertaking of not having convicted in a Court of Law or suspended / blacklisted by any organization on any grounds	
25	Particulars of all Civil suits pending, if any	
26	List of deviations, if any, in commercial terms and conditions	
27	List of deviation, if any, in technical specifications	
28	Other relevant documents, if any, 1) ----- 2) -----	

Date:

Place:

Signature of Tenderer with seal



**RESERVE BANK OF INDIA
ESTATE DEPARTMENT
THIRUVANANTHAPURAM**

**E-TENDER FOR DAY-TO-DAY OPERATIONS AND COMPREHENSIVE
MAINTENANCE OF 56 KLD COMPACT SEWAGE TREATMENT PLANT
INSTALLED AT RESERVE BANK OF INDIA STAFF QUARTERS,
THAMALAM, THIRUVANANTHAPURAM-695 012**

**Part-II
PRICE BID**

Due Date of Submission:	March 02, 2026 (up to 14:00 hrs)
Validity of Tender:	90 days from the date of opening of Part-I of the tender and further extension of validity under mutual agreement
Pre-Bid Meeting (offline):	11:00 hrs of February 16, 2026

PART – II
PRICE BID (FORMAT I)
UN-PRICED SCHEDULE OF QUANTITIES

Name of work: Annual Maintenance Contract for day-to-day operations and comprehensive maintenance of 56 KLD Compact Sewage Treatment Plant at Reserve Bank of India Staff Quarters, Thamalam, Thiruvananthapuram-695 012.

Sl. No	Description of items (a)	Quantity (b)	Rate in Rupees (c)	Total amount per Annum in ₹ (d=b*c)
1	Day-to-day operations and upkeep of the 56 KLD capacity Sewage Treatment Plant (STP), its allied equipment / installations, accessories etc., and immediate surroundings:			
A	The component fixed by the Bank as ₹ 3,87,090/-, arrived at using the existing minimum wage of Skilled Technician for 365 days, @ ₹ 893/- per day (Basic Wages (BW) including Variable Dearness Allowance (VDA)), as per the latest notification of the Central Labour Commission, which shall be the minimum wage to be paid by the contractor to the skilled Technician to be deployed for day to-day operations & maintenance, Employees Provident Fund @13% of Rs.15,000/- per month, ESI and Bonus [The bidder has to provide declaration for contributing for EPF, ESI and bonus to their employees; if not the respective amount will be reduced from the fixed component] (Excluding GST)	1	₹ 3,87,090/- (Annual)	(Amount calculated automatically. Not to be quoted.)

B	Variable component 1: Additional wages, if any the contractor intends to pay to the Highly Skilled Technician to be deployed for day to-day operations over and above the Minimum Wages, statutory subscriptions / payments towards, etc. as applicable, providing required types and quantities of cleaning materials, tools, consumables, safety accessories, personal hygiene materials, personal protective equipment's (PPEs) / accessories etc., obtaining and submitting Workmen Compensation Policy, incidental charges, uniform, overhead charges etc., per annum the bidder intends to add. [Minimum service charge quote should not be less than 3.00% of the Fixed Component. Any quotes below the threshold will be considered invalid.] (Excluding GST)	12 (Monthly)	Monthly	
C	Total amount per Annum for 1 (A+B) excluding GST			(Amount calculated automatically. Not to be quoted.)
2	Comprehensive Annual Maintenance & Service' of the 56 KLD capacity Sewage Treatment Plant (STP), its allied equipment / installations, accessories etc			
D	Charges for inspection, preventive and breakdown maintenance of 56 KLD compact Sewage Treatment Plant by deputing qualified technicians on frequency as per the detailed scope of work including cost of spares/ parts for repairs/ replacement, cost of all consumables, insurance and water testing charges and all miscellaneous expenses. including Contractors overhead &	4 (Quarterly)	Quarterly	

	profit (Excluding GST)			
E	Total (C+D)			(Amount calculated automatically. not to be quoted.)
F	Add GST @% on E			(Amount calculated automatically. not to be quoted.)
G	Gross value per annum including GST (E+F)			(Amount calculated automatically. not to be quoted.)

NOTE:

1. All values to be quoted are for 'Unit quantity' which shall be exclusive of GST. However, GST at 18% will automatically be applied over the rates quoted and the same can be viewed by the bidders real-time.
2. The particular work is considered as 'a Composite Supply of Works Contract as defined in clause 119 of section 2 of CGST Act'.
3. The tenderer may levy GST @ 18% or as stipulated by GST Council in the invoice submitted to the Bank.